



**PARLIAMENT OF INDIA
RAJYA SABHA**

R E S U M E
OF THE BUSINESS TRANSACTED
BY THE RAJYA SABHA
DURING THE TWO HUNDRED AND FIFTY
SIXTH (256TH) SESSION

(31st January to 11th February, 2022

And

14th March to 7th April, 2022)



**Rajya Sabha Secretariat,
New Delhi**

(Website –<http://rajyasabha.nic.in>)

P R E F A C E

This publication contains a brief resume of the business transacted by the Rajya Sabha during its Two Hundred and Fifty Sixth Session.

NEW DELHI;

May 18, 2022

P. C. MODY
Secretary-General.

CONTENTS

	PAGES
1. Summons	1
2. Duration of the Session	1
3. National Anthem	2
4. President's Address to both Houses of Parliament —Laid on the Table	2
5. Opening Remarks by the Chairman	3
6. Oath or Affirmation	4
7. Obituary References	5-7
8. References by the Chair	8-9
9. Felicitations by the Chair	10
10. Tributes to Martyrs Bhagat Singh, Rajguru and Sukhdev	10
11. Farewell to the Retiring Members	11
12. Papers Laid on the Table	12-16
13. Reports/Statements of the Committees Presented/Laid on the Table	17-20
14. Motions for Election/Appointment of Members to various Committees/Bodies	21
15. Messages from the Lok Sabha-Reported/Government Bills Laid on the Table	21
16. Leave of Absence	22
17. Recommendations of the Business Advisory Committee	22-23
18. Information to the House - Time Allotment by Business Advisory Committee	23
19. Statements regarding Government Business	23-24
20. Announcements by the Chair	24-26
21. Observations by the Chair	26-31
22. Ruling by the Chair	31-34
23. Dispensing with Lunch Hour	34
24. Matters raised with permission	34-54

	PAGES
25. Questions	54
26. Short Notice Question	54
27. Statement by Minister Correcting Answer to Question	55
28. Statements by Ministers	56-62
29. Special Mentions	63-84
30. Motion of Thanks on the President's Address	85
31. Supplementary Demands for Grants — Laid on the Table	86
32. Budgets — Laid on the Table	87
33. Union Budget — General Discussion	88
34. Discussion on working of Ministries	89
35. Government Legislative Business	90-94
36. Private Members' Business —	
I. Private Members' Bills	95-101
II. Private Members' Resolution	102-109
37. Division	110
38. National Song	111
39. Statement showing the break-up of the time taken by the Rajya Sabha on various items of business during the Session	112-113
40. Statement showing the time taken and time lost due to adjournments of the House following interruptions during the Session	114-117
41. Highlights of work transacted during the Session — At a Glance	118-119

**BRIEF RESUME' OF THE BUSINESS TRANSACTED
BY THE RAJYA SABHA DURING ITS TWO HUNDRED AND
FIFTY SIXTH SESSION
(31-01-2022 to 11-02-2022 and 14-03-2022 to 07-04-2022)**

SUMMONS

Summons for the Two Hundred and Fifty Sixth Session of the Rajya Sabha was issued to the Members on the 14th of January, 2022.[@]

DURATION OF THE SESSION

The Two Hundred and Fifty Sixth Session of the Rajya Sabha was scheduled to be held in two parts *i.e.*, from the 31st of January, 2022 to the 11th of February, 2022 and from the 14th of March, 2022 to the 8th of April, 2022. The first part of the Session, which commenced on 31st of January, 2022 was adjourned on the 11th of February, 2022, till 14th March, 2022 to enable the Department-related Parliamentary Standing Committees to examine and report on the Demands for Grants of various Ministries/Departments. The [#]time of sittings of the Rajya Sabha during the first part of the Session was from 10-00 AM to 3-00 PM except on 31st January, 2022 and 1st February, 2022 when the House sat from 2-30 PM and 1-35 PM respectively. The House re-assembled on the 14th of March 2022 for the second part of the Session with the normal ^{*}timing of sittings *i.e.*, 11-00 AM to 6-00 PM. [∇]The sitting of the House scheduled for the 17th of March, 2022 was cancelled. The House was adjourned *sine-die* on the 7th of April, 2022, a day ahead of the scheduled date. The House sat for 27 days and the actual hours of sittings were 127 hours and 34 minutes (*excluding* recess intervals). The House was prorogued by the President on the 8th of April, 2022.

[@] As informed to Members through Parliamentary Bulletin Part-II No. 61510 dated 14th January, 2022, Summons were issued only electronically, through Members' Portal.

[#] Members were informed about the time of sittings of Rajya Sabha during the 256th Session through Parliamentary Bulletin Part-II No. 61593 dated 25th January, 2022.

^{*}Members were informed about the time of sittings of Rajya Sabha during the second part of the 256th Session through Parliamentary Bulletin Part-II No. 61781, dated 9th March, 2022.

[∇] Members were informed about the cancellation of sitting of the House through Parliamentary Bulletin Part-II No. 61809 dated 14th March, 2022.

NATIONAL ANTHEM

On the 31st of January, 2022, the Session commenced with the playing of the National Anthem.

(Time taken: 01 Minute)

**PRESIDENT'S ADDRESS TO BOTH HOUSES OF PARLIAMENT —
LAID ON THE TABLE**

The President, Shri Ram Nath Kovind addressed Members of both Houses of Parliament assembled together in the Central Hall on the 31st of January, 2022. Secretary-General laid on the Table, a copy (in English and Hindi) of the President's Address on the same day.

(Time taken: 01 Minute)

OPENING REMARKS BY THE CHAIRMAN

- (i) On the 2nd of February, 2022, the Chairman while making his opening remarks *inter alia* observed that the 256th Session assumes significance as it is being held at the confluence of two historic events, *i.e.*, the mid-point of the 75th year of the country's hard fought Independence and 70 years of elections in the country. It was emphasized that any Budget Session offers a broad guidance to the course of economic progress over the next financial year and in view of the continuing threat to the economy due to third wave of the pandemic, it was observed that this reminds all of us of our responsibilities to do the needful to overcome the challenge and secure the socio-economic transformation of the country. The Chairman also stated that in the historic 75th year of Independence the need of the hour is for the 5000 MPs, MLAs and MLCs to conduct themselves in a manner befitting the trust that the citizens still have in the country's Parliamentary democracy.

Referring to the functioning of the Department-related Parliamentary Standing Committees, the Chairman appreciated the increase in the average attendance of Members in the meetings compared to the previous years. Speaking on the issue of Covid pandemic, the Chairman highlighted that the country has demonstrated remarkable resilience in vaccinating over 90% of the adults with the first dose and over 70% with both the doses. He further added that more than 60% of the children in the age group of 15 to 18 have also been vaccinated. The Chairman placed on record, the appreciation of the august House to the Central and State Governments, vaccine makers and all the health and frontline workers for their commendable contribution. The Chairman urged all Members to follow all the precautions as per the guidelines issued by the Secretariat to remain protected from Covid infection and appealed for ensuring a safe and productive Budget Session.

- (ii) On the 14th of March, 2022, at the commencement of the second part of the Session, the Chairman recalled the smooth functioning of the House during the first part of the 256th Session which comprised 10 sittings with no forced adjournments and recording a productivity of 101.40%. He appealed to Members for exhibiting the same spirit during second part of the Session. The Chairman appreciated the working of the eight Department-related Parliamentary Standing Committees in examining the Demands for Grants 2022-23 during the recess period. The Chairman also referred to the latest situation in Ukraine and appreciated the efforts of the Government of India to bring back Indian students safely from there. The Chairman also urged the Members to be careful and to continue to follow the Covid appropriate behavior.

(Total Time taken: 12 Mts.)

OATH OR AFFIRMATION

8 newly elected Members made and subscribed Oath/Affirmation and took their seats in the House, as detailed below:—

Sl. No.	Date	Name of the Member	State	Time Taken	
1.	04-04-2022	Shri Pabitra Margherita	Assam	0-05	
2.	-do-	Shri Rwngrwa Narzary			
3.	-do-	Shrimati Jebi Mather Hisham	Kerala		
4.	-do-	Shri Sandosh Kumar P.			
5.	-do-	Shri A. A. Rahim			
6.	-do-	Shrimati S. Phangnon Konyak	Nagaland		
7.	05-04-2022	Dr. Sikander Kumar	Himachal Pradesh		0-03
8.	-do-	Dr. Manik Saha	Tripura		
Total Time Taken:				0-08 Mts.	

OBITUARY REFERENCES

14 Obituary References were made in the House during the Session, as detailed below: —

Sl. No.	Date of Obituary Reference	Person in respect of whom Reference was made	Date of demise	<u>Time taken</u> Hrs. Mts.	Remarks
1.	31-01-2022	Dr. Mahendra Prasad, sitting Member	27-12-2021	} 0-10	The Chairman made references and the House observed silence, all Members standing, as a mark of respect to the memory of the departed.
2.	-do-	Shri Joyanta Roy, ex-Member	01-05-2021		
3.	-do-	Shri Debendra Nath Barman, ex-Member	18-07-2021		
4.	-do-	Shri M. Moses, ex-Member	17-12-2021		
5.	-do-	Shri Ganeshwar Kusum, ex-Member	24-12-2021		
6.	-do-	Pandit Birju Maharaj, legendary Kathak dancer	17-01-2022		

Sl. No.	Date of Obituary Reference	Person in respect of whom Reference was made	Date of demise	<u>Time taken</u> Hrs. Mts.	Remarks
7.	02-02-2022	Archbishop Emeritus Desmond Mpilo Tutu of South Africa	26-12-2021	0-04	The Chairman made references and the House observed silence, all Members standing, as a mark of respect to the memory of the departed.
8.	-do-	His Excellency Mr. David Sassoli, the then serving President of the European Parliament	11-01-2022		
9.	03-02-2022	Shrimati Jamana Devi Barupal, ex-Member	20-01-2022	0-02	The Chairman made reference and the House observed silence, all Members standing, as a mark of respect to the memory of the departed.

10.	07-02-2022	Ms. Lata Mangeshkar, legendary playback singer and ex-Member	06-02-2022	0-05	*The Chairman made reference and the House observed silence, all Members standing, as a mark of respect to the memory of the departed.
11.	14-03-2022	Shri Nabin Chandra Buragohain, ex-Member	28-05-2021	} 0-08	The Chairman made references and the House observed silence, all Members standing, as a mark of respect to the memory of the departed.
12.	-do-	Shri Rahul Bajaj, ex-Member	12-02-2022		
13.	-do-	Prof. D. P. Chattopadhyaya, ex-Member	13-02-2022		
14.	-do-	Shri Yadlapati Venkat Rao, ex-Member	28-02-2022		

Total Time Taken: 0-29 Mts.

* As a mark of respect to the memory of Ms. Lata Mangeshkar, legendary playback singer and ex-Member, the House was adjourned for one hour.

REFERENCES BY THE CHAIR

4 References were made in the House during the Session, as detailed below: —

Sl. No.	Date of Reference	Incident	Date of the Incident	Time taken Hrs. Mts.	Remarks
1.	02-02-2022	Severe torrential rains lashed out in Malaysia.	17-12 2021 to 19-12-2021	0-02	The Chairman made references and the House observed silence, all Members standing, as a mark of respect to the memory of those, who lost their lives in those tragic incidents
2.	-do-	Massive underwater volcanic eruption near the Tongan capital of Nuku'alofa.	15-01-2022		

- | | | | | | |
|----|------------|---|------------|------|---|
| 3. | 22-03-2022 | 'World Water Day'. | 22 March | 0-02 | The Chairman made a reference. |
| 4. | -do- | Crash of a China Eastern Airlines Boeing 737-800 in Southern China. | 21-03-2022 | 0-03 | The Chairman made a reference and the House observed silence, all Members standing, as a mark of respect to the memory of those, who lost their lives in the tragic incident. |

Total Time Taken: 0-07 Mts.

FELICITATION BY THE CHAIR

Date	Subject	Date of event	<u>Time taken</u> Hrs. Mts.
08-02-2022	Winning of the ICC Under-19 World Cup for the record Fifth time by Indian Under-19 Cricket Team.	05-02-2022	0-02
		Time Taken:	0-02 Mts.

TRIBUTES TO MARTYRS BHAGAT SINGH, RAJGURU AND SUKHDEV

On the 23rd of March, 2022, the Chairman paid tributes to the legendary heroes of our Freedom Movement, Sardar Bhagat Singh, Rajguru and Sukhdev, on the 91st anniversary of their martyrdom.

The House observed silence, all Members standing, as a mark of respect in memory of the martyrs.

(Time taken: 04 Mts.)

FAREWELL TO THE RETIRING MEMBERS

On the 31st of March, 2022, the Chairman bade farewell to 72 Members including 7 Nominated Members of the Rajya Sabha representing the States of Andhra Pradesh, Assam, Bihar, Chhattisgarh, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Nagaland, Odisha, Punjab, Rajasthan, Tamil Nadu, Telangana, Tripura, Uttar Pradesh and Uttarakhand, who were retiring in the months of April to July, 2022 on completion of their term of office.

The Prime Minister and the Deputy Chairman associated with the sentiments expressed by the Chairman. Leaders and Members of various parties also spoke on the occasion. —

Some of the retiring Members responded to the sentiments expressed by the Chairman and others. Shri Piyush Goyal, Minister of Commerce and Industry, Minister of Consumer Affairs, Food and Public Distribution and Minister of Textiles and Leader of the House, also associated himself with the sentiments expressed by the Chairman and other Members.

(Time taken: 4 Hrs. & 19 Mts.)

PAPERS LAID ON THE TABLE

4450 Papers were laid on the Table during the Session. Some of the important papers that were laid are detailed below: —

Sl. No.	Date	Subject
1.	31-01-2022	@The Economic Survey, 2021-22 along with Statistical Appendix.
2.	01-02-2022	♦Medium-term Fiscal Policy cum Fiscal Policy Strategy Statement, for the year 2022-23; and Macro-Economic Framework Statement.
3.	02-02-2022	Annual Report and Accounts of the National Skill Development Agency (NSDA), New Delhi for the year 2014-15, 2015-16, 2016-17, 2017-18 and 2018-19 together with the Auditor's Report on the Accounts.
4.	07-02-2022	Annual Report and Accounts of the Air India Limited, New Delhi, along with its subsidiary companies, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

@ Circulated to Members through Members' Portal.

♦ Laid along with the Union Budget, 2022-23. For further details, please see under the heading "BUDGETS — LAID ON THE TABLE".

5. 07-02-2022 Third Annual Report and Accounts of the Air India Assets Holding Limited, New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
6. 09-02-2022 Annual Report and Accounts of the National Commission for Protection of Child Rights (NCPCR), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
7. 10-02-2022 Seventy-First Annual Report of the Union Public Service Commission (UPSC), New Delhi, for the year 2020-21.
8. 16-03-2022 Annual Report and Accounts of the University Grants Commission (UGC), New Delhi for the year, 2020-21, together with the Auditors' Report on the Accounts.
9. -do- Annual Report and Accounts of the National Commission for Women (NCW), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
10. 24-03-2022 Report of the Comptroller and Auditor General of India on "Water Injection Operations in Western Offshore, ONGC" – Union Government – Ministry of Petroleum & Natural Gas - (Compliance Audit) – Report No. 19 of 2021.
11. 25-03-2022 Annual Report and Accounts of the Telecom Regulatory Authority of India (TRAI), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
12. 29-03-2022 Annual Report and Accounts of the Insolvency and Bankruptcy Board of India, New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
13. 30-03-2022 Annual Reports and Accounts of the National Commission for Backward Classes (NCBC), New Delhi, for the year 2016-17 and 2017-18.

Sl. No.	Date	Subject
14.	06-04-2022	Annual Report of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), New Delhi, for the year 2020-21.
15.	-do-	Report of the Comptroller and Auditor General of India on Selection and Training of Officers in Indian Army - Union Government (Defence Services-Army) - Report No. 21 of 2021 (Performance Audit).
16.	-do-	Report of the Comptroller and Auditor General of India for the year ended March, 2020 - Union Government (Railways) - (Compliance Audit) - Report No. 22 of 2021.
17.	-do-	Report of the Comptroller and Auditor General of India on Performance Audit of Indo-Nepal Border Road Project - Union Government (Civil) - Ministry of Home Affairs - Report No. 23 of 2021 (Performance Audit).
18.	-do-	Report of the Comptroller and Auditor General of India on Functioning of Unique Identification Authority of India - Union Government (Ministry of Electronics and Information Technology) - Report No. 24 of 2021 (Performance Audit).
19.	-do-	Union Government - Appropriation Accounts - Postal Services 2020-21.
20.	-do-	Union Government - Appropriation Accounts of the Defence Services for the year 2020-21.

21. 06-04-2022 Report of the Comptroller and Auditor General of India for the year ended March 2019 - Union Government (Defence Services) – Ordnance Factories and Defence Public Sector Undertakings - Report No. 25 of 2021.
22. -do- Finance Accounts (Volumes-I & II) and Appropriation Accounts for the year 2019-20 (1 April, 2019 to 30 October, 2019) - Government of Union territory of Jammu & Kashmir.
23. -do- Finance Accounts (Volumes-I & II) and Appropriation Accounts for the year 2019-20 (31 October, 2019 to 31 March, 2020) - Government of Union territory of Jammu & Kashmir and Administration of Union territory of Ladakh.
24. -do- State Finances Audit Report of the Comptroller and Auditor General of India for the year 2019-20 (01.04.2019 to 30.10.2019) - Government of Jammu & Kashmir - Report No. 3 of 2021.
25. -do- Report of the Comptroller and Auditor General of India on Compliance Audit of Social, General, Economic and Revenue Sectors for the year ended 31 March, 2020 - Government of Union territory of Jammu & Kashmir - Report No. 4 of 2021.
26. -do- Union territory Finances Audit Report of the Comptroller and Auditor General of India for the year 31 October, 2019 to 31 March, 2020 - Government of Union territory of Jammu & Kashmir and Administration of Union territory of Ladakh - Report No. 1 of 2022.

Sl. No.	Date	Subject
27.	07-04-2022	Report of the Comptroller and Auditor General of India on Management of Spectrum assigned on the Administrative basis to Government Departments/ Agencies - Union Government - Ministry of Communications - Department of Telecommunications - Report No. 2 of 2022 (Performance Audit).
28.	-do-	Report of the Comptroller and Auditor General of India on Inventory Management in Ordnance Services - Union Government (Defence Services - Army) - Report No. 3 of 2022 (Performance Audit).
29.	-do-	Government of India - Ministry of Railways (Railway Board) - Appropriation Accounts 2020-21 - Part I - Review, Part II - Detailed Appropriation Accounts and Part II - Detailed Appropriation Accounts (Annexure - G).

(Total Time taken: 50 Mts.)

REPORTS/ STATEMENTS OF THE COMMITTEES PRESENTED/ LAID ON THE TABLE

The following Reports/Statements of various Committees were presented/laid on the Table:—

Date	Name of the Committee	Report/Statement
02-02-2022	Transport, Tourism and Culture	304 th to 309 th Reports
03-02-2022	Transport, Tourism and Culture	310 th to 313 th Reports
-do-	Offices of Profit	4 th Report
-do-	Energy	21 st Report
04-02-2022	Education, Women, Children, Youth and Sports	334 th Report
-do-	Public Undertakings	10 th to 13 th Reports
-do-	Public Undertakings	Action Taken Statements
-do-	Public Accounts Committee	Action Taken Statements
08-02-2022	Industry	313 th and 314 th Reports
-do-	Railways	10 th Report
-do-	Rural Development and Panchayati Raj	20 th Report
09-02-2022	Papers Laid on the Table	166 th Report
-do-	Education, Women, Children, Youth and Sports	335 th Report
10-02-2022	Home Affairs	237 th Report
-do-	Welfare of Scheduled Castes and Scheduled Tribes	Study Visit Reports of the Committee to Leh and Srinagar from 3 rd to 8 th September, 2021 and the Visits undertaken by the Committee during Sixteenth Lok Sabha.

Date	Name of the Committee	Report/Statement
14-03-2022	Home Affairs	238 th and 239 th Reports
-do-	Transport, Tourism and Culture	314 th to 318 th Reports
-do-	Railways	11 th Report
-do-	Social Justice and Empowerment	30 th Report
15-03-2022	Science and Technology, Environment, Forests and Climate Change	358 th to 364 th Reports
-do-	Labour, Textiles and Skill Development	30 th to 32 nd Reports
16-03-2022	Education, Women, Children, Youth and Sports	336 th to 339 th Reports
-do-	Defence	26 th to 29 th Reports
-do-	Rural Development and Panchayati Raj	21 st to 24 th Reports
-do-	Public Accounts	44 th to 47 th Reports
21-03-2022	Industry	315 th and 316 th Reports
-do-	Chemicals and Fertilizers	31 st to 34 th Reports
-do-	Communications and Information Technology	32 nd to 35 th Reports
22-03-2022	Subordinate Legislation	248 th Report
-do-	Commerce	167 th and 168 th Reports
-do-	Coal, Mines and Steel	28 th to 31 st Reports
-do-	Energy	22 nd to 25 th Reports
-do-	Finance	40 th to 44 th Reports

Date	Name of the Committee	Report/Statement
22-03-2022	Food, Consumer Affairs and Public Distribution	18 th and 19 th Reports
-do-	Petroleum and Natural Gas	10 th Report
23-03-2022	Education, Women, Children, Youth and Sports	340 th Report
-do-	External Affairs	12 th Report
-do-	Finance	45 th Report
-do-	Water Resources	15 th and 16 th Reports
24-03-2022	Health and Family Welfare	133 rd to 136 th Reports
-do-	Personnel, Public Grievances, Law and Justice	112 th to 116 th Reports
-do-	Agriculture, Animal Husbandry and Food Processing	37 th to 42 nd Reports and Action Taken Statements
-do-	External Affairs	13 th Report
-do-	Housing and Urban Affairs	12 th Report
-do-	Social Justice and Empowerment	31 st to 33 rd Reports
-do-	Public Undertakings	14 th to 16 th Reports
25-03-2022	Petroleum and Natural Gas	11 th and 12 th Reports
-do-	External Affairs	Action Taken Statement
28-03-2022	Transport, Tourism and Culture	319 th and 320 th Reports
-do-	Chemicals and Fertilizers	Action Taken Statement
29-03-2022	Labour, Textiles and Skill Development	Action Taken Statements
30-03-2022	Communications and Information Technology	36 th Report
31-03-2022	Transport, Tourism and Culture	321 st and 322 nd Reports
-do-	Coal, Mines and Steel	Action Taken Statements

Date	Name of the Committee	Report/Statement
31-03-2022	Empowerment of Women	Action Taken Statement
01-04-2022	Papers Laid on the Table	167 th Report
-do-	Social Justice and Empowerment	34 th Report
04-04-2022	Welfare of Scheduled Castes and Scheduled Tribes	12 th to 14 th Reports
05-04-2022	Labour, Textiles and Skill Development	33 rd Report
-do-	Public Accounts	48 th to 50 th Reports
06-04-2022	Privileges	72 nd Report
-do-	Commerce	169 th Report
-do-	Petroleum and Natural Gas	13 th Report
-do-	Communications and Information Technology	Action Taken Statements
-do-	Welfare of Other Backward Classes	Action Taken Statement
07-04-2022	External Affairs	14 th Report
-do-	Food, Consumer Affairs and Public Distribution	20 th Report
-do-	Housing and Urban Affairs	13 th Report
-do-	Water Resources	Action Taken Statements

(Total Time taken: 47 Mts.)

MOTIONS FOR ELECTION OF MEMBERS TO VARIOUS COMMITTEES/BODIES

Sl. No.	Date	Name of the Committee/Body	<u>Time taken</u> <u>Hrs. Mts.</u>
1.	07-02-2022	Coir Board	0-01
2.	14-03-2022	Public Accounts	0-01
3.	-do-	Public Undertakings	0-01
4.	-do-	Welfare of Scheduled Castes and Scheduled Tribes	0-01
5.	25-03-2022	Coffee Board	0-01
6.	28-03-2022	Welfare of Other Backward Classes (OBCs)	0-01
7.	30-03-2022	Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry	0-01
8.	05-04-2022	Central Supervisory Board (CSB)	0-01
9.	07-04-2022	Marine Products Export Development Authority (MPEDA)	} 0-01
10.	-do-	National Tiger Conservation Authority	
Total Time Taken :			<u>0-09 Mts.</u>

MESSAGES FROM THE LOK SABHA — REPORTED/ GOVERNMENT BILLS — LAID ON THE TABLE

Secretary-General reported to the Rajya Sabha, 19 messages received from the Lok Sabha and laid on the Table, 13 Government Bills, as passed by the Lok Sabha, during the Session.

(Total Time taken: 15 Mts.)

LEAVE OF ABSENCE

The following Members were granted leave of absence during the Session on the dates and for the period as mentioned against each:—

S. No.	Name of Member	State	Date of grant of Leave of Absence	Period of Absence
1.	Sardar Balwinder Singh Bhunder	Punjab	21-03-2022	15 th March, 2022 to the *8 th April, 2022.
2.	Shri N.R. Elango	Tamil Nadu	-do-	
3.	Shrimati Seema Dwivedi	Uttar Pradesh	23-03-2022	14 th March, 2022 to the *8 th April, 2022.
				22 nd March, 2022 to *8 th April, 2022.
Total Time taken :				0-02 Mts.

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

5 Meetings of the Business Advisory Committee were held during the Session to allocate time for Government Legislative and other Business. Recommendations of the Committee were reported to the House on the dates, as mentioned below: —

Sl. No.	Date of BAC Meeting	Date of announcement of the recommendations of BAC in the House	Time taken Hrs. Mts.
1.	01-02-2022	02-02-2022	0-01
2.	08-02-2022	08-02-2022	0-02
3.	14-03-2022	14-03-2022	0-02
4.	25-03-2022	25-03-2022	0-01

* However, the House was adjourned *sine-die* on the 7th of April, 2022.

5. 01-04-2022 *As there was no quorum in the meeting of the Committee, The Minister of State in the Ministry of Parliamentary Affairs informed the House about the tentative allocation of time to Government Legislative Business by the Members and Special Invitees in the meeting, which was adopted by the House. —

Total Time Taken: 0-06 Mts.

INFORMATION TO THE HOUSE - TIME ALLOTMENT BY BUSINESS ADVISORY COMMITTEE

On the 4th of April, 2022, Shri V. Muraleedharan, Minister of State in the Ministry of External Affairs and Ministry of Parliamentary Affairs, informed the House that the Business Advisory Committee at its meeting held on the 1st April, 2022 had tentatively allocated time for the Government Legislative Business and that if the House agrees, the suggested time allocated to the Bills may be accepted.

Thereafter, the House agreed to the time allotment.

(Time taken: 01 Mt.)

STATEMENTS REGARDING GOVERNMENT BUSINESS

4 Statements regarding Government Business were made in the House on the following dates during the Session: —

Sl. No.	Date	<u>Time taken</u> Hrs. Mts.
1.	04-02-2022	0-01
2.	16-03-2022	0-02

* For details, see the next item.

Sl. No.	Date	<u>Time taken</u> Hrs. Mts.
3.	25-03-2022	0-03
4.	01-04-2022	0-01
Total Time Taken:		0-07 Mts.

ANNOUNCEMENTS BY THE CHAIR

(I) On the 2nd of February, 2022, the Chairman made the following announcement:—

"Hon'ble Members, in view of the limited functional time available and the special seating arrangements made for the current Session, I have acceded to the request made by the Minister of Parliamentary Affairs for permitting the Minister of State in the Ministry of Parliamentary Affairs to lay all the papers listed under the heading 'Papers to be Laid on the Table' in the List of Business for the day in the name of other Ministers, on their behalf."

(II) On the 7th of February, 2022, the Deputy Chairman made the following announcement:—

"Hon'ble Members, I have to inform that as per the List of Business of the day, the Home Minister has to make a Statement in the House at 11.30 A.M. today. However, the said Statement will be made by him later, before the House rises for the day. "

(III) On the 11th of February, 2022, the Chairman announced that Answers to Starred and Unstarred Questions listed in today's lists of Questions would be treated as laid on the Table.

(IV) On the 14th of March, 2022, the Chairman made the following announcement:—

"Hon'ble Members, during the first leg of the Budget (256th) Session of Rajya Sabha, I had acceded to the request of Minister of Parliamentary Affairs for permitting the Minister of State in the Ministry of Parliamentary Affairs to lay all the Papers listed under the heading 'Papers to be Laid on the Table' in the List of Business for the day in the name of other Ministers, on their

behalf, due to limited functional time available and the special seating arrangements made.

However, now the situation has improved and the members would be sitting in the Rajya Sabha Chamber and its Galleries only and the House will also function as per its normal timings i.e., from 11-00 A.M. to 6-00 P.M. during remaining part of the current Session. Therefore, all the papers listed under the heading 'Papers to be Laid on the Table' will now be laid by the individual Ministers concerned."

(V) On the 30th of March, 2022, the Chairman made the following announcements:—

- (i) "Hon'ble Members, I have to inform that the House will be bidding farewell to the retiring Members tomorrow i.e., 31st of March, 2022. Accordingly, the Zero Hour and the Question Hour will be dispensed with tomorrow to enable the retiring Members, Leaders of Parties and others to make the farewell speeches."
- (ii) "Hon'ble Members, as per practice, Members are allowed to associate themselves with Zero Hour Submissions and Special Mentions made in the House by sending their names on slips devised for the purpose. Many a time, these slips are received very late causing delays in the preparation and finalization of Verbatim Proceedings of the day. Therefore, for timely compilation of Verbatim Proceedings of the House, Members are requested that these association slips should reach the Table of the House by 1.00 P.M. for matters raised till 12.00 noon. For Special Mentions taken up before the adjournment of House for the day such slips may be sent to the Notice Office (Room No. 26, PH) within half-an-hour of the adjournment of the House."

(VI) On the 31st of March, 2022, the Chairman made the following announcement:—

"Hon'ble Members, as the Question Hour has been dispensed with today, the Answers to Starred and Unstarred Questions listed in today's lists of Questions would be treated as laid on the Table."

(VII) On the 7th of April, 2022, the Chairman made the following announcement:—

"Hon'ble Members, as we are adjourning *sine-die* today, the Answers to Questions of Starred, Unstarred and Short Notice listed for today are treated as laid."

(Total Time Taken: 09 Mts.)

OBSERVATIONS BY THE CHAIR

(I) On the 31st of January, 2022, the Chairman made the following observations:—

- (1) "Members may kindly note that in view of the present situation due to Covid-19 pandemic, the seating arrangement for Members has been made in the Rajya Sabha Chamber; Rajya Sabha Galleries, except Press Gallery; and Lok Sabha Chamber. The fixed Seat/Division Nos. for Members as is done in the normal seating arrangement has, therefore, been dispensed with in this Session. The number of seats for each party at different places, that is, Rajya Sabha Chamber, Rajya Sabha Galleries and Lok Sabha Chamber, have been fixed as per their numerical strength for allocation amongst their Members by the respective parties. Members sitting in the Galleries of Rajya Sabha and Lok Sabha Chamber are requested to raise their hands, introduce themselves and also announce the place *i.e.* Gallery Number/ Lok Sabha Chamber clearly from where they are speaking before taking part in a discussion so that they could be identified easily. For the sake of reaching out to people through proper voice, Members are permitted to speak while sitting.

I may also inform the Members that the Economic Survey 2021-22 which will be laid today on the Table of the House, would be made available to Members electronically on Members' Portal soon after its laying."

- (2) The Chairman also observed that some Members were sitting close to each other, which needs to be avoided and requested the Leaders of different parties to inform their Members about the seating arrangements so that Members can occupy their designated seats.

(II) On the 2nd of February, 2022, the Chairman made the following observations:—

"As Hon'ble Members are aware, the sittings of the House from today, the 2nd February, 2022 onwards will be from 10.00 a.m. to 3.00 p.m. Rule 180 of the Rules of Procedure and Conduct of Business in Rajya Sabha provides for admitting Calling Attention notices and sub-rule (5) states that they should be raised at 2.00 p.m. and at no other time during the sitting of the Council. In view of the change in the time of the sittings of the House during this Session, for the sake of convenience, Calling Attention shall be raised in the House at such a time as may be decided, instead of strictly at 2.00 p.m., as provided in the rules. Similarly, rule 180(C)(1) provides that the time for submitting notices for Special Mention shall be up to 5 p.m. on a day for raising the matter on the next day of sitting. Again, in view of the change in timing, it has been decided that the time for submitting notices of Special Mention shall be up to 1.00 p.m. on a day, for raising the matter on the next day of sitting. I hope the House accepts these modifications. Regarding Zero Hour, keeping in view the time constraint, it will be taken up in the first half-an-hour of a sitting. I appeal to the Members that instead of taking three minutes, please take two minutes so that more and more Members get an opportunity."

(III) On the 3rd of February, 2022, the Chairman made the following observations:—

- (1) The Chairman expressed his satisfaction over the disruption free proceedings and quality of debates on the Motion of Thanks on the President's Address and observed that yesterday the debate was marked by effective assertion of the achievements of the ruling party on one side and the contestation by opposition Members on the other side, which was possible only due to the smooth functioning of the House and hoped that this spirit will continue for the remaining part of the Session and in the future also.
- (2) "Shri K.C. Venugopal and two other Members have given notices of breach of privilege against the Minister of Information and Technology, which are under my consideration."
- (3) "There is a need to strictly adhere to the time limit allotted for Discussion on the Motion of Thanks on the President's Address by the Business Advisory Committee. Accordingly, Leaders of parties/groups may ensure that Members stick to the time allotted to them by the party/group."

(IV) On the 11th of February, 2022, the Deputy Chairman made the following observations:—

"Hon'ble members, just before we adjourn for a long recess, on behalf of Hon'ble Chairman and on my own behalf, I would like to express our happiness over the manner in which proceedings of this august House took place during the first part of the Budget Session. The House has not witnessed any forced adjournments during the entire first part of this Budget Session and it functioned nearly half-an-hour more than the scheduled sitting time. The credit for this goes to every member of this House. As a result, the Members could not only participate effectively in the discussion on the Motion of Thanks to the President Address and on the General discussion on Budget but also were able to raise 51 Starred Questions, 71 Zero Hour Submissions and about 50 Special Mentions.

I compliment all sections of this august House for effective functioning of the House in a very positive way during this part of the Budget Session and hope that we continue to be guided with the same spirit in the future."

(V) On the 16th of March, 2022:—

(1) Referring to the clarifications sought by the Members on the *suo motu* Statement made by the Minister of External Affairs in the House a day before, (15th March, 2022), the Chairman observed that Members while seeking clarifications should avoid making speeches and that only the Member who is called by the Chair should speak so that the proceedings of the House are conducted smoothly.

(2) The Deputy Chairman made the following observations:—

"Hon'ble Members as you are aware that as per well established practice, for participating in a debate/discussion members should give their name at least half an hour before the scheduled discussion is taken up in the House. It has however, been observed that some members/parties give their names after the discussion starts and insist on their being called to participate in the discussion. This causes avoidable inconvenience to the Chair as well as to the parties/members whose names were received well in time. Further, sometimes a demand is made to increase the time of a particular party/member beyond the allotted time to that party member. It is also not possible that names of the members are called by the Chair in the order in which they are received because a system of proportional time allotment has been

following in this House for many decades. Similarly for seeking clarifications on a statement by the Minister, it is not possible to call every member of a party who has given his name if other members from that party have already got the opportunity to seek clarifications so that members from maximum parties/groups in Rajya Sabha could be accommodated in the given time frame.

2. The Chair's limitation is that it cannot violate the rules/practices created by this august House itself. Chair ensures that parties/members get the opportunity to participate in a debate/discussion as per the strength of that party in Rajya Sabha. I therefore, appeal to all of you to please adhere to the rules/practices so that House can function smoothly."

(VI) On the 21st of March, 2022, the Deputy Chairman made the following observations:—

"Hon'ble Members, when the House met last on Wednesday, the 16th March, 2022, we took up 'Discussion on the working of the Ministry of Railways' initiated by Shri Prasanna Acharya, before it adjourned for the day. The discussion remained inconclusive. On 17th March, 2022, the Secretariat issued a List of Business, wherein as per the intimation given by the Government, the financial Business relating to Appropriation of the Union Budget and Appropriation relating to Jammu and Kashmir have been listed, before the further discussion on the working of the Ministry of Railways. As such it was made abundantly clear on Thursday the 17th March, itself that the further discussion on the Ministry of Railways will be taken up in the House after the financial business stated therein is over.

I would also draw your kind attention to a Part-II Bulletin of 4th February, 2022, wherein the Government provisionally indicated that the discussion on the working of the Ministries will be taken up on March, 15th March, 16th March, 23rd March and 24th March. We had already discussed two Ministries on the 15th March and 16th March. Moreover, it is always Government's prerogative to list Government Business as per its own priority. I request all hon. Members to kindly cooperate. We will first take up financial Business and thereafter resume the discussion on the working of the Ministry of Railways."

(VII) On the 22nd of March, 2022:—

The Chairman made some observation regarding disruption of proceedings by some Members due to which 19 Members were deprived of the opportunity to raise "Matters raised with Permission" (Zero Hour submissions).

(VIII) On the 24th of March, 2022:—

The Chairman made an observation that Members, while raising Supplementary Questions, and the Ministers while replying them, should be brief, so that maximum number of Members get the opportunity to ask Questions during the Question Hour.

(IX) On the 5th of April, 2022:—

- (1) The Chairman observed that while raising a matter with permission (Zero Hour Submission), if a Member continues to speak without heeding to the directions of the Chair to conclude, then the complete speech of the Member will not go in the records and that the media should verify the same while reporting the proceedings of the House.
- (2) The Deputy Chairman, on a query raised by Shri Sanjay Singh, Member regarding his notice of amendments to the Delhi Municipal Corporation (Amendment) Bill, 2022, observed that the copies of the Bill, to be introduced in Lok Sabha, was circulated to the Members of the Rajya Sabha also on the 24th of March, 2022. Further, the Bill was introduced in the Lok Sabha on the 25th of March, 2022 and passed by it on the 31st of March, 2022 and copies of the same were also circulated to Members. Under Rule 95(1) of the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha), a notice of amendment has to be given one day before the day on which the Bill is to be considered. The said Bill being listed for consideration and passing in today's List of Business *i.e.*, the 5th of April, 2022, the notice of amendment should have been given latest by yesterday, on the basis of the copy of the Bill made available to Members. The notice of amendments submitted by Shri Sanjay Singh was received only today (5th of April, 2022) at 12-45 P.M.. Accordingly, the same was not admissible under the Rules.

(X) On the 7th of April, 2022:—

The Chairman expressed his anguish over disorderly conduct of some Members, entering into the well of the House in violation of the rules and etiquettes and disrupting the proceedings of the House, on the day of conclusion of the Session.

(Total Time taken: 22 Mts.)

RULING BY THE CHAIR

On the 4th of February, 2022, the Deputy Chairman gave the following ruling:—

"Hon'ble Members during the Private Members' Legislative Business Day of the last Session on the 3rd December, 2021, Prof. Manoj Kumar Jha, Member had opposed, without giving any prior notice, the motion moved by Shri K. J. Alphons, Member for leave to introduce his Private Member's Bill, *namely*, "The Constitution (Amendment) Bill, 2021 (amendment of Preamble)". He had argued *inter-alia* that Preamble is part of the basic structure of the Constitution and the Bill may not be allowed for introduction. He had also referred to rule 62 (2) of the Rules of Procedure and contented that such Bill which did not have the previous sanction or recommendation of the President cannot be introduced in the House.

2. It was clarified on that day by me that rule 67 of the Rules of Procedure states that "*If a motion for leave to introduce a Bill is opposed, the Chairman, after permitting, if he thinks fit, a brief explanatory statement from the member who moves and from the member who opposes the motion, may, without further debate, put the question for the decision of the House*" It was also informed that a decision on the motion for leave to introduce a Bill had to be taken by the House and not by the Chair. However, on a request made by the Minister of State for Parliamentary Affairs and after taking the sense of the House, the introduction of the Bill was deferred.

3. Preamble is a part of the Constitution and as per article 368 of the Constitution, Parliament may in the exercise of its constituent power, amend by way of addition, variation or repeal any provision of the Constitution and a Bill for the purpose can be introduced in either House of the Parliament. There are number of instances in past when Private Members' Constitution (Amendment)

Bills to amend the Preamble have been introduced in both the Houses of Parliament and they are on records.

4. As already clarified by me on that day *i.e.* 3rd December, 2021, if the introduction of a Bill is opposed on the ground of legislative competence of the Council, the Council decides the same and not the Chair. There are number of rulings given by the Chair in this House on this issue taking the same stand in the past. I would like to quote a couple of them:-

On 4th September, 1959, the then Deputy Chairman, Rajya Sabha gave the following ruling and I quote:-

“Shri Bhupesh Gupta has introduced a Bill for amending the Representation of the People Act, 1951. The Law Minister raised a point of order that the Bill is ultra vires of the Constitution as it indirectly seeks to amend the Constitution by introducing a provision for recall under the guise of disqualification under the Representation of the People Act. This objection was not taken at the introduction stage. But I still feel that there is a strong force in the objection raised by the Law Minister and it may amount to an amendment to the Constitution. But the Chair has never taken the responsibility of deciding the ultra vires or otherwise of a Bill. There have been several decisions of the Chair in this connection. In fact, on 23rd April, 1951, when an objection was taken in the Provisional Parliament to the Forward Contracts (Regulation Bill), that it was ultra vires of the Constitution, the Speaker observed:

The position which I had made clear was that the question of ultra vires will not be decided by the Chair, but that it may be left to the House. If it comes to the conclusion that it is ultra vires, the House may reject the Bill. If the House accepts the Bill for consideration, then the party aggrieved has his remedy in the Supreme Court or other courts. Therefore, I said it was no use going in detail into questions of constitutional niceties, because after all these are things which can best be argued by lawyers, and it is not proper to take the time of the House over these long discussion of niceties.

Again in 1953, when the constitutionality of the Legislative Assembly (Prevention of Disqualification) Bill, was raised, it has been observed:

In all these matters, the Speaker has never taken upon himself the responsibility of deciding the point of order whether it is constitutional or otherwise. It is for the House to take this also into consideration in voting down the Bill or accepting it.

Under the circumstances, I leave it to the House to accept or not to accept the Bill.”

In an another occasion on 11th May, 1963, the then Chairman, Rajya Sabha gave the following ruling and I quote:-

“I thank the hon’ble members for the assistance they have given me in coming to a conclusion. Prima facie I think we can go on with the discussion, but I do not wish to give any ruling, because in the Central Legislature it has been the accepted practice for the Chair not to take upon itself the responsibility of deciding whether the House has the legislative competence to entertain a Bill or whether a Bill is ultra vires. When any such question is raised, the usual practice has been to leave the matter for the decision of the House. The main reason for the adoption of this course is that a question relating to the legislative competence of the House or the constitutionality of the proposed legislation often involves much difficulty and complexity and it is the function of the courts and ultimately of the Supreme Court to decide such a question. The Presiding Officer should not arrogate to himself the functions of the court, specially as he has not the facilities or the material on which to come to a satisfactory decision. It is the sole privilege and duty of the House to decide every question that arises on a motion moved by a member. So, if the matter is left to the House to decide, the House may reject the Bill, if it is of the view that the Bill is ultra vires. If, however, the House accepts the Bill, the party aggrieved will still have the remedy in the courts and ultimately in the Supreme Court. This question came before the Central Legislature on various occasions and the accepted practice has been as stated by me.”

5. As regards the objection raised by Prof. Manoj Kumar Jha under rule 62 (2) that Bill does not have the previous sanction or recommendation of the President, I may clarify here that there is no such requirement for introduction of the Bill under reference. Therefore, there is no question of any doubt on the

admissibility of the Bill for introduction seeking to amend the Preamble to the Constitution.

6. Be that as it may, the Bill has been listed in today's agenda for introduction. The House may decide about the manner of disposal of the motion when the motion for introduction of the proposed Constitution (Amendment) Bill, 2021 (Amendment of the Preamble) is moved by Shri K. J. Alphons, Member."

(Time taken: 08 Mts.)

DISPENSING WITH LUNCH HOUR

On the 5th of April, 2022, on a suggestion made by Shri V. Muraleedharan, Minister of State in the Ministry of External Affairs and Ministry of Parliamentary Affairs, and agreed to by the House, the Lunch Hour was dispensed with to take up the discussion on the Government Legislative Business listed for the day.

(Time taken: 01 Mt.)

MATTERS RAISED WITH PERMISSION

I. On the 2nd of February, 2022:—

(1) Shri Rajmani Patel raised a matter regarding need for construction of over-bridge and repair of Rewa-Hanumana National Highway in Madhya Pradesh.

(2) Shri P. Wilson raised a matter regarding need to release the National Disaster Response Funds and Flood Relief Funds to Tamil Nadu.

(3) Shri V. Vijayasai Reddy raised a matter regarding need to restore FCRA licence of Tirumala Tirupati Devasthanams.

(4) Dr. Narendra Jadhav raised a matter regarding need for Disaster Risk Management (DRM) policies for heritage conservation.

(5) Dr. Fauzia Khan raised a matter regarding mass protest by students against the Railways Recruitment Exam (RRB-NTPC).

Shri Sushil Kumar Modi and Shri Sanjay Singh also spoke.

(6) Shri Kanakamedala Ravindra Kumar raised a matter regarding need to sub-categorize Scheduled Castes to ensure equal distribution of reservation benefits.

II. On the 3rd of February, 2022:—

(7) Shri Rakesh Sinha raised a matter regarding need for development of Kanwar Lake at Manjhaul in Bihar.

(8) Dr. Sasmit Patra raised a matter regarding need for inclusion of houses in the State of Odisha under the *Pradhan Mantri Awas Yojana (Gramin)*.

Dr. Amar Patnaik and Shri Sujeet Kumar also spoke.

(9) Shri Shaktisinh Gohil raised a matter regarding need for inclusion of Kutchi language in the Eighth Schedule to the Constitution.

(10) Dr. Santanu Sen raised a matter regarding faulty representation of COVID statistics of India in the world map depicted in WHO website.

(11) Shri M. Shanmugam raised a matter regarding need to issue notification enhancing the ceiling of gratuity to workers during the intervening period between January, 2016 and March, 2018.

(12) Shri Elamaram Kareem raised a matter regarding need to provide approval and financial assistance to Thiruvananthapuram-Kasargod semi high speed rail corridor (K-Rail silver line project) in Kerala.

(13) Shri B. Lingaiah Yadav raised a matter regarding need to conduct OBC census in the country.

(14) Shri Jose K. Mani raised a matter regarding problems being faced by the rubber farmers.

(15) Shri Subhash Chandra Singh raised a matter regarding need to reduce GST on kendu leaves.

(16) Dr. Vikas Mahatme raised a matter regarding need to use tax collected from goods like alcohol and tobacco for rehabilitation and de-addiction centres.

(17) Dr. L. Hanumanthaiah raised a matter regarding need for re-examination of UGC NET exam for Kannada conducted by the National Testing Agency (NTA).

(18) Dr. Ameer Yajnik raised a matter regarding need to address rising malnutrition among children in post pandemic period.

III. On the 4th of February, 2022:—

(19) Shri Mohd. Nadimul Haque raised a matter regarding increasing road accidents in the country.

(20) Lt. Gen. (Dr.) D.P. Vats (Retd.) raised a matter regarding need for uniformity in financial assistance/jobs for families of martyred soldiers across the country.

(21) Shrimati Jharna Das Baidya raised a matter regarding need for initiation of work of railway line from Agartala in Tripura to Akhura in Bangladesh and its early completion.

(22) Shri K. Vanlalvena raised a matter regarding need of Hindi teachers in Mizoram.

(23) Shri Prasanna Acharya raised a matter regarding evacuation of surplus par boiled rice from Odisha.

Dr. Sasmit Patra, Dr. Prashanta Nanda and Dr. Amar Patnaik also spoke.

(24) Dr. Wanweiroy Kharlukhi raised a matter regarding need for inclusion of Khasi and Garo languages in the Eighth Schedule to the Constitution.

(25) Prof. Manoj Kumar Jha raised a matter regarding need for robust National Employment Policy.

(26) Shri Binoy Viswam raised a matter regarding employees' welfare amidst privatization of Public Sector Financial Institutions.

(27) Shrimati Priyanka Chaturvedi raised a matter regarding need for rehabilitation of Kashmiri Pandits.

(28) Shri Neeraj Dangi raised a matter regarding need to repeal Station Development Fees being imposed by Ministry of Railways.

(29) Shri Venkataramana Rao Mopidevi raised a matter regarding hike in freight charges for shipping containers.

(30) Shri M.V. Shreyams Kumar raised a matter regarding need for reduction in GST on footwear costing below Rs. 1000, from 12% to 5%.

(31) Shri Ajay Pratap Singh raised a matter regarding need for a policy for people displaced from the National Wildlife Sanctuary.

IV. On the 8th of February, 2021:—

(32) Shri Sushil Kumar Modi raised a matter regarding need to bring crypto assets under GST.

(33) Shri B. Lingaiah Yadav raised a matter regarding pending issues in Telangana State relating to Andhra Pradesh Reorganisation Act, 2014.

(34) Shri V. Vijayasai Reddy raised a matter regarding need to fill vacancies in Government jobs.

Dr. V. Sivadasan and Shri M.V. Shreyams Kumar also spoke.

(35) Shri Neeraj Dangi raised a matter regarding need to file review petition in the Supreme Court with respect to its order pertaining to preservation of Great India Bustard and laying of underground electric lines.

(36) Dr. Fauzia Khan raised a matter regarding encroachment of Waqf properties and demand for investigation through Special Investigation Team (SIT).

(37) Shri Tiruchi Siva raised a matter regarding need to create more suitable employment opportunities for skilled personnel.

(38) Shri Kanakamedala Ravindra Kumar raised a matter regarding situation arising out of diversion of funds meant for local bodies under Panchayati Raj in Andhra Pradesh.

(39) Dr. Amar Patnaik raised a matter regarding need for separation of the Handloom and Handicraft Directorate from the Ministry of Textiles.

(40) Shrimati Priyanka Chaturvedi raised a matter regarding anti-India content posted by automobile companies on social media.

Shri Piyush Goyal, Minister of Commerce and Industry; Minister of Consumer Affairs, Food and Public Distribution and Minister of Textiles, responded.

(41) Ms. Dola Sen raised a matter regarding mentioning of West Bengal as North Bengal in a tweet by BSF.

(42) Shri Abdul Wahab raised a matter regarding need for release of Indian citizens from Saudi deportation centre stranded due to COVID norms imposed by the Saudi Government.

(43) Shri Mahesh Poddar raised a matter regarding atrocities being faced by minorities particularly Christians in neighbouring country.

(44) Dr L. Hanumanthaiah raised a matter regarding alleged stoppage of Muslim girl students from entering certain educational institutions for wearing Hijab in Karnataka.

V. On the 9th of February, 2022:—

(45) Shri Jose K. Mani raised a matter regarding man-animal conflict.

(46) Shri A. D. Singh raised a matter regarding need for issuance of visas for the stranded students of Afghanistan.

(47) Shri Bikash Ranjan Bhattacharyya raised a matter regarding non-payment of salaries to teachers of the Child Labour Institute particularly in West Bengal.

(48) Dr. Sumer Singh Solanki raised a matter regarding sickle cell anemia disease among tribes of Madhya Pradesh.

(49) Shrimati Vandana Chavan raised a matter regarding need to re-visit the categorization of forests in the State of Forest Report.

(50) Shri Kumar Ketkar raised a matter regarding status report of Clean Ganga project.

(51) Shri Prasanna Acharya raised a matter regarding need for change of name of the High Courts of Orissa, Bombay, Madras and Calcutta consequent upon change of name of the concerned States.

(52) Shri P. Wilson raised a matter regarding need to increase the retirement age of judges of High Courts and Supreme Court.

(53) Shri Suresh Gopi raised a matter regarding atrocities against women and unsympathetic attitude of police towards the victims in Kerala.

(54) Dr. V. Sivadasan raised a matter regarding reduction of fellowships and scholarships provided by UGC.

(55) Shri Shaktisinh Gohil raised a matter regarding detention of fishermen of Gujarat in Pakistan.

(56) Shrimati Seema Dwivedi raised a matter regarding installation of portrait of Late Ms. Lata Mangeshkar in Parliament House.

(57) Shri Abir Ranjan Biswas raised a matter regarding need to increase 8 crore more man days under the MGNRGA scheme for West Bengal.

(58) Shri Brijlal raised a matter regarding need for increase in allowance associated with Police Medals.

VI. On the 10th of February, 2022:—

(59) Prof. Manoj Kumar Jha raised a matter regarding need for re-opening of Colleges and Universities.

(60) Shri John Brittas raised a matter regarding need for allocation of more funds for the betterment of senior citizens.

(61) Shri M. Shanmugam raised a matter regarding need to expedite payment to jobless textile workers under Textile Workers Rehabilitation Fund Scheme.

(62) Shri Sujeet Kumar raised a matter regarding non-appointment of teaching staff in Central University of Odisha in Koraput.

(63) Dr. Narendra Jadhav raised a matter regarding need to expedite vaccine coverage in the tribal dominated areas in wake of COVID-19.

(64) Shri G.V.L. Narasimha Rao raised a matter regarding need for reservation for Kapu Community in Andhra Pradesh.

(65) Shri Rajmani Patel raised a matter regarding need for expansion and approval of irrigation projects in Madhya Pradesh.

(66) Shri Subhas Chandra Bose Pilli raised a matter regarding demands of handloom weavers of the country.

(67) Shrimati Mausam Noor raised a matter regarding need to find permanent solution to the problem of erosion caused by rivers in West Bengal.

(68) Shrimati Jharna Das Baidya raised a matter regarding use of *Matri Setu* on river Feni for bilateral trade with Bangladesh.

(69) Shri Deepak Prakash raised a matter regarding deaths caused due to illegal mining in Jharkhand.

(70) Shri K. C. Ramamurthy raised a matter regarding need for formulation of policy to regulate private tuitions and coaching centres.

(71) Shri Kailash Soni raised a matter regarding murder of citizens promoting nationalism.

VII. On the 14th of March, 2022:—

(72) Shri Kanakamedala Ravindra Kumar raised a matter regarding need to take measures for continuation of studies of Indian medical students who have recently returned from Ukraine.

Shri K. C. Venugopal, Dr. Amar Patnaik and Dr. Santanu Sen also spoke.

(73) Shri Prabhakar Reddy Vemireddy raised a matter regarding need for budgetary grant for rare diseases.

(74) Dr. Ameer Yajnik raised a matter regarding need to create awareness programs for plastic and waste management.

(75) Dr. Sonal Mansingh raised a matter regarding new excise policy of Government of NCT of Delhi.

(76) Dr. Narendra Jadhav raised a matter regarding custodial deaths.

(77) Shri Subhas Chandra Bose Pilli raised a matter regarding need for reservation for SCs/STs in higher judiciary.

(78) Shri Md. Nadimul Haque raised a matter regarding need to revamp the medical education in the country.

(79) Shri Binoy Viswam raised a matter regarding the difficulties being faced by workers in the light of disinvestment of PSUs.

(80) Dr. M. Thambidurai raised the issue of Inter-State rivers and water sharing.

VIII. On the 15th of March, 2022:—

(81) Shri Neeraj Dangi raised a matter regarding need to provide help for the livestock of landless farmers from the State Disaster Relief Fund (SDRF).

(82) Shrimati Shanta Chhettri raised a matter regarding need for inclusion of tribes of West Bengal in the Scheduled Tribes list.

(83) Shri Vaiko raised a matter regarding need to find solution to the frequent attacks by Sri Lankan Navy on Tamil Nadu fishermen.

(84) Shri Elamaram Kareem raised a matter regarding need to provide minimum wages and pension to *Anganwadi*, ASHA and Mid-Day Meal workers.

Dr. V. Sivadasan also spoke.

(85) Shri Venkataramana Rao Mopidevi raised a matter regarding compensation to small and traditional fishermen for loss of work during the Naval exercises.

(86) Shri P. Wilson raised a matter regarding need to release outstanding funds and amounts due to the Tamil Nadu Government.

(87) Shri Ajay Pratap Singh raised a matter regarding need for prohibition or regulation of the use of Corex and Iodex.

(88) Shri Sushil Kumar Modi raised a matter regarding need for investigation into the cases of Bank fraud amounting to Rs. 13, 000 Crore.

(89) Shri Rajmani Patel raised a matter regarding need for establishment of Vindhya Art and Literary Academy.

(90) Shri Ram Vichar Netam raised a matter regarding misuse of District Mineral Fund (DMF) in Chhattisgarh.

(91) Shri Deepender Singh Hooda raised a matter regarding need to establish Ahir regiment in the Indian Army.

(92) Shri Shaktisinh Gohil raised a matter regarding need to make proper infrastructural arrangements in the slums of Delhi in the wake of fire incident at Gokulpuri.

(93) Shri G. V. L. Narasimha Rao raised a matter regarding need to celebrate 550th birth anniversary of Emperor Sri Krishnadevaraya of Vijayanagara empire.

(94) Lt. Gen. (Dr.) D.P. Vats (Retd.) raised a matter regarding shortage of teachers in Medical Colleges in the country.

(95) Shri Iranna Kadadi raised a matter regarding need for establishment of Veer Sangoli Rayanna Sainik Vidyalaya in Sangoli village of Belgaum district.

(96) Shri M. Shanmugam raised a matter regarding need to transfer reserve fund for capital expenditure and to revise wages and pension of BSNL employees.

(97) Shri John Brittas raised a matter regarding need to restore the interest rate of Employees Provident Fund.

IX. On the 16th of March, 2022:—

(98) Shri K. Vanlalvena raised a matter regarding need to open three regional offices of Food Corporation of India (FCI) in the States of Mizoram, Tripura and Meghalaya.

(99) Shri Mahesh Poddar raised a matter regarding need for mandatory cancer warnings on processed meat products.

(100) Shri Kanakamedala Ravindra Kumar raised a matter regarding non-releasing of funds by State Governments to Central Pool Fund.

(101) Shri Rewati Raman Singh raised a matter regarding need to increase the cap under the *Ayushman Bharat Yojana* for the treatment of cancer patients to Rs. 25 Lakh.

(102) Dr. L. Hanumanthaiah raised a matter regarding need for special grant to start Proton Therapy facility at Kidwai Memorial Institute of Oncology in Karnataka.

(103) Shrimati Vandana Chavan raised a matter regarding need to address the challenge of misinformation in health crisis situations.

(104) Shri K. R. Suresh Reddy raised a matter regarding need to release funds due to Telangana.

(105) Shri Tiruchi Siva raised a matter regarding need to close Neutrino Observatory Project in Tamil Nadu.

(106) Shri Jose K. Mani raised a matter regarding need for a ceiling on air ticket fares.

(107) Shri S. Selvaganabathy raised a matter regarding need to include remaining tribal people under the Scheduled Tribes category in the Union territory of Puducherry.

(108) Shrimati Rajani Ashokrao Patil raised a matter regarding need to give classical language status to Marathi.

(109) Shri Luizinho Joaquim Falerio raised a matter regarding inconvenience faced by tax payers due to improper implementation of Section 5A of Income Tax Act.

(110) Dr. Vinay P. Sahasrabuddhe raised a matter regarding need to preserve and promote manufacturers of Indian musical instruments.

(111) Shri Rakesh Sinha raised a matter regarding need to bring Nolarah and Jaimangalagarh sites of Pala dynasty in Bihar under the Ministry of Culture.

(X) On the 21st of March, 2022:—

(112) Dr. Ashok Bajpai raised a matter regarding need to re-start the operations of Scooter India Limited at Lucknow.

(113) Shri Rajmani Patel raised a matter regarding non-filling up of backlog vacancies belonging to SC/ST and OBC category in Madhya Pradesh.

(114) Shri Ayodhya Rami Reddy Alla raised a matter regarding need to establish cold chain warehouses in Guntur district of Andhra Pradesh.

(115) Shri Rewati Raman Singh raised a matter regarding exploitation of Himalayan ecosystem due to various infrastructural projects.

(116) Shri Ram Nath Thakur raised a matter regarding need to re-open the Samastipur Airport in light the of increasing volume of passengers.

(117) Shrimati Priyanka Chaturvedi raised a matter regarding need for a policy on 3rd dose of COVID vaccination.

(118) Dr. Vikas Mahatme raised a matter regarding need to take effective steps to deal with situation anticipated due to heatwave in the country.

(119) Shri Kailash Soni raised a matter regarding need to declare 21st March as Democracy Re-establishment Day.

(120) Shri Subhas Chandra Bose Pilli raised a matter regarding need for improvement in the assessment mechanism for disasters.

(121) Shri K.J. Alphons raised a matter regarding need to establish new Medical Colleges in the country.

(122) Shri Kanakamedala Ravindra Kumar raised a matter regarding need to increase the retirement age of Judges of the High Courts and the Supreme Court.

(123) Dr. Fuazia Khan raised a matter regarding need for reform in the early childhood education system.

(124) Dr. V. Sivadasan raised a matter regarding need to take urgent measures to fill the vacancies in the public sector.

(125) Shri Abir Ranjan Biswas raised a matter regarding alleged bank defraud by ABG Shipyard Limited.

(XI) On the 24th of March, 2022:—

(126) Shri Mallikarjun Kharge raised a matter regarding need for upgradation of Employees' State Insurance Corporation (ESIC) Hospital in Gulbarga to AIIMS.

(127) Dr. Santanu Sen raised a matter regarding need to formulate a comprehensive programme to support the elderly population in the country.

(128) Shri Luizinho Joaquim Falerio raised a matter regarding destruction of ecology and environment in Goa.

(129) Lt. Gen. (Dr.) D. P. Vats (Retd.) raised a matter regarding need to conduct simultaneous elections to Parliament and State Assemblies.

(130) Shrimati Chhaya Verma raised a matter regarding need to remove the discrepancies in the *Pradhan Mantri Matru Vandana Yojana* (PMMVY).

(131) Shri Ajit Kumar Bhuyan raised a matter regarding National Highways in Assam.

(132) Shri G.K. Vasani raised a matter regarding need to amend the Consumer Protection Act to provide relief to MSMEs.

(133) Shri Binoy Viswam raised a matter regarding exploitation of blue collar Gig workers.

(134) Prof. Manoj Kumar Jha raised a matter regarding need to revise minimum wages in the country.

(135) Shri Muzibulla Khan raised a matter regarding need to establish Legislative Council in the State of Odisha.

(136) Shri Surendra Singh Nagar raised a matter regarding need to construct under-pass on Road No. 6 of National Highway No. 91 at Sikandrabad in Bulandshahr.

(137) Shrimati Phulo Devi Netam raised a matter regarding non-transfer of material payment of Rs.350 crore under the MGNREGA to Chhattisgarh.

(138) Shrimati Mamata Mohanta raised a matter regarding need to establish Steel Plant at Rairangpur (Mayurbhanj) in Odisha.

(139) Dr. Narendra Jadhav raised a matter regarding pathetic condition of women prisoners.

(140) Shri Harnath Singh Yadav raised a matter regarding importance of horticulture and nursery in doubling the income of farmers.

(141) Dr. Ameer Yajnik raised a matter regarding welfare of street children.

(142) Shri G.V.L. Narasimha Rao raised a matter regarding proper implementation of the decision to grant Rs. 20 lakhs loans to Self-Help Groups.

(XII) On the 25th of March, 2022:—

(143) Shri Sushil Kumar Modi raised a matter regarding need to withdraw the Member of Parliament quota for admission in Kendriya Vidyalaya.

(144) Prof. Ram Gopal Yadav raised a matter regarding deployment of teachers of Government Primary Schools in non-teaching activities.

Shri Tiruchi Siva also spoke.

(145) Dr. Prashanta Nanda raised a matter regarding need to release the pension of artists under the National Artist Pension Fund.

(146) Dr. Wanweiroy Kharlukhi raised a matter regarding need for 'Look South' policy for Meghalaya and to open Border *Hats*.

(147) Shri Shaktisinh Gohil raised a matter regarding need to bring back mortal remains of an Indian prisoner who died in a jail in Pakistan.

(148) Shri Sanjay Singh raised a matter regarding non-redressal of claims/grievances by insurance companies and IRDAI.

(149) Shrimati Mausam Noor raised a matter regarding need to address the issue of data leakage of minor girls and women.

(150) Shrimati Vandana Chavan raised a matter regarding need for a fully dedicated civil airport in Pune.

(151) Dr. Sonal Mansingh raised a matter regarding indiscriminate use of antibiotics leading to their ineffectiveness.

(152) Shrimati Jaya Bachchan raised a matter regarding arsenic contamination of ground water.

(153) Shri K. C. Venugopal raised a matter regarding lapses in the examination system of classes X and XII under CBSE.

(154) Dr. Amar Patnaik raised a matter regarding non reaching of Government benefits to children orphaned during the COVID-19 pandemic.

(155) Shri K. C. Ramamurthy raised a matter regarding safety of flyovers on National Highways.

(156) Shrimati Roopa Ganguly raised a matter regarding inhumane treatment of women and children in West Bengal.

(XIII) On the 29th of March, 2022:—

(157) Shrimati Chhaya Verma raised a matter regarding non-implementation of provisions of Right to Education Act, 2009 in Government schools.

(158) Shri Abir Ranjan Biswas raised a matter regarding data breach in CISF records.

(159) Shri Ram Chander Jangra raised a matter regarding need for removal of converted persons from Scheduled Tribes category.

Dr. Ashok Bajpai also spoke.

(160) Shri K. Vanlalvena raised a matter regarding need to extend National Waterway No. 6 upto Tipaimukh.

(161) Shri V. Vijayasai Reddy raised a matter regarding need to increase fertilizer subsidy in the light of fertilizer supply crunch due to Russia Ukraine crisis.

(162) Shri Kanakamedala Ravindra Kumar raised a matter regarding menace of illicit liquor.

(163) Shri Abdul Wahab raised a matter regarding inadequacy of passenger ships to Lakshadweep island.

(164) Shri Tiruchi Siva raised a matter regarding need to equip schools for redressal of child sexual abuse and to create awareness.

(165) Dr. Fauzia Khan raised a matter regarding rising pothole deaths on Indian roads.

(166) Shri Sujeet Kumar raised a matter regarding acrimonious and uncertain business laws in the country.

(167) Shri Rewati Raman Singh raised a matter regarding resentment among the Jain community due to declaration of some Jain sites as Wildlife Sanctuary.

(168) Shri John Brittas raised a matter regarding need for railway connectivity to Vizhinjam International Deepwater Multipurpose Seaport.

(169) Shri G.C. Chandrashekhar raised a matter regarding need to develop river water projects in Karnataka.

(170) Shri Sushil Kumar Modi raised a matter regarding need for timely local body elections with reservation for OBCs.

Shri P. Wilson also spoke.

(171) Shri Md. Nadimul Haque raised a matter regarding rising cases of accidents due to use of white LED headlights.

(172) Shrimati Rajani Ashokrao Patil raised a matter regarding provision of extra attempts and relaxation in competitive exams to candidates in the light of COVID pandemic.

(173) Shri Sanjay Seth raised a matter regarding need for stringent laws to deal with rising incidents of cheating in various examinations.

(174) Shri Brijlal raised a matter regarding need for supply of indigenously manufactured rifles to Indian Armed Forces.

(175) Dr. Vikas Mahatme raised a matter regarding lack of recognition of de-notified tribal communities in the country.

(176) Shri Narhari Amin raised a matter regarding need to increase number of Dialysis Centres in the country.

(XIV) On the 30th of March, 2022:—

(177) Shrimati Jharna Das Baidya raised a matter regarding livelihood of people of Tripura due to restrictions on Jhum cultivation and timber smuggling.

(178) Dr. Santanu Sen raised a matter regarding need for better health service and education for adolescent girls.

(179) Shri Vijay Pal Singh Tomar raised a matter regarding damage of crops due to non-availability of insecticides.

(180) Shri Neeraj Dangi raised a matter regarding permission to import Air Rifles and Pistols for sports purposes.

(181) Shri Prasanna Acharya raised a matter regarding need for restrictions and imposition of censorship on web series and YouTube channels.

(182) Shri Ayodhya Rami Reddy Alla raised a matter regarding need to strengthen the security systems and internet based platforms in the country.

(183) Shri M. Shanmugam raised a matter regarding urgent need to call tripartite Indian Labour Conference to discuss labour issues.

(184) Dr. Narendra Jadhav raised a matter regarding social and employment security to sportspersons.

(185) Shri G.K. Vasan raised a matter regarding need to support handloom silk weaving sector.

(186) Shri Sanjay Singh raised a matter regarding change in the service rules of employees of Chandigarh administration.

(187) Shri Sanjay Raut raised a matter regarding need to provide better perks and facilities to teachers working in Coal India Limited and its subsidiaries.

(188) Shri Harnath Singh Yadav raised a matter regarding need for reforms in the judicial system.

(189) Shri Jawhar Sircar raised a matter regarding delay in payment of GST refunds.

(190) Shrimati Phulo Devi Netam raised a matter regarding need to establish a responsible health system for elimination of Tuberculosis.

(191) Shri Bikash Ranjan Bhattacharyya raised a matter regarding non-utilization of *POSHAN Abhiyaan* Fund.

(192) Shri Ajay Pratap Singh raised a matter regarding need to protect the land rights of Scheduled Tribes on their marriage to non-tribals.

(193) Shri Rajmani Patel raised a matter regarding appointment of teachers qualified in recruitment exam.

(194) Shri Surendra Singh Nagar raised a matter regarding need to restore the services of passenger trains from Delhi to Aligarh.

(195) Dr. L. Hanumanthaiah raised a matter regarding most polluted cities in the country.

Shrimati Mausam Noor also spoke.

(196) Shri Deepak Prakash raised a matter regarding Sahibganj ferry accident.

(197) Shri Deepender Singh Hooda raised a matter regarding need to provide social security pension to the displaced *Kashmiri Pandits*.

(XV) On the 1st of April, 2022:—

(198) Shri Deepak Prakash raised a matter regarding need to include Yoga education in the list of Skill India Mission.

(199) Shri John Brittas raised a matter regarding rise in prices essential medicines and medical devices.

Shrimati Priyanka Chaturvedi also spoke.

(200) Shrimati Shanta Chhetri raised a matter regarding need to grant minority status to Hindus in Meghalaya.

(201) Shri A. D. Singh raised a matter regarding negative effects arising out of excessive use of urea.

(202) Lt. Gen. (Dr.) D. P. Vats (Retd.) raised a matter regarding need to include a chapter on national duties in school curriculum.

(203) Shri Neeraj Dangi raised a matter regarding need to review the recent circular of RBI giving exemption from audit inspection.

(204) Dr. Prashanta Nanda raised a matter regarding railway and road connectivity to left wing extremism affected districts of Odisha.

(205) Shri Ram Chander Jangra raised a matter regarding deficiency in implementation of the *Antyodaya Yojana* and the *Pradhan Mantri Awaas Yojana* due to usurpation of Panchayat lands.

(206) Dr. Amar Patnaik raised a matter regarding need for comprehensive assistance to *safai karmacharis* and sanitary workers.

(207) Shri G.V.L. Narasimha Rao raised a matter regarding need to create an Association for former Members of Parliament.

(208) Shri Sambhaji Chhatrapati raised a matter regarding need to officially declare 2022-23 as the death centenary year of Chhatrapati Shahu Maharaj.

(209) Shri Ajit Kumar Bhuyan raised a matter regarding the issue of drinking water in the city of Guwahati.

(210) Shri Mahesh Poddar raised a matter regarding need to raise the pension amount under the National Social Assistance Programme.

(XVI) On the 5th of April, 2022:—

(211) Shri Md. Nadimul Haque raised a matter regarding need for confirmation of date for restoration of *Haj yatra* 2022.

(212) Shri Y. S. Chowdary raised a matter regarding need to expedite Polavaram Project and to prepare a master-plan for water management for entire country.

(213) Shrimati Rajani Ashokrao Patil raised a matter regarding need to support the 'Project Lion' mission.

(214) Prof. Manoj Kumar Jha raised a matter regarding need to change the election laws to make political parties accountable for their election manifesto.

(215) Shri Kanakamedala Ravindra Kumar raised a matter regarding need to establish Central Government offices including C&AG and RBI regional office at Amaravati in Andhra Pradesh.

(216) Shri Anil Desai raised a matter regarding need to adopt the Mumbai city bus transport model by Delhi.

(217) Shri M. Shanmugam raised a matter regarding need to ratify various core conventions of International Labour Organization by India.

(218) Shri Prasanna Acharya raised a matter regarding need to construct/install a memorial in Asirgarh Fort in Maharashtra in honour of Veer Surendra Sai, a freedom fighter of Odisha.

(219) Shri John Brittas raised a matter regarding need to reconsider the decision to introduce Central University Entrance Test (CUET).

(220) Dr. Anbumani Ramadoss raised a matter regarding need for intervention by Union Government in the Cauvery water dispute.

(221) Shri Sukhendu Sekhar Ray raised a matter regarding need for signboards in Bengali language alongwith English and/ or Hindi of all Central Government establishments and Metro Rail Stations in West Bengal.

(222) Shri Neeraj Dangi raised a matter regarding need to complete the construction of Ratlam-Dungurpur rail line project.

(223) Shri Vijay Pal Singh Tomar raised a matter regarding need to make FasTags mandatory for State Highways.

(224) Shri Jawhar Sircar raised a matter regarding need to subsidise the rate of blood tests for Thalassemia.

(225) Shri Sanjay Raut raised a matter regarding spying, cheating and loan app fraud committed by Chinese Companies.

(226) Shri M. Mohamed Abdulla raised a matter regarding change in the examination centres for Term-II of class 10 Board examinations under Central Board of Secondary Education (CBSE).

(XVII) On the 6th of April, 2022:—

(227) Shri Ajay Pratap Singh raised a matter regarding need to provide special package for development of *Ram Van Gaman Path* and *Narmada Parikrama Path*.

(228) Shrimati Jaya Bachchan raised a matter regarding plight of manual scavengers.

Shri Tiruchi Siva also spoke.

(229) Shri Jairam Ramesh raised a matter regarding exorbitant cost of medical education leading to huge shortage of doctors in the country.

(230) Shri Abdul Wahab raised a matter regarding need for welfare of transgender community in the country.

(231) Shrimati Shanta Chhetri raised a matter regarding need for specific action plan by the Himalayan States Regional Council for sustainable development of Darjeeling Himalayan region.

(232) Dr. Narendra Jadhav raised a matter regarding pathetic condition of widows of Vrindavan.

(233) Shri V. Vijayasai Reddy raised a matter regarding need to regularize contractual teachers.

(234) Shri Sujeet Kumar raised a matter regarding non-appointment of teaching staff in the Central University of Odisha in Koraput.

(235) Shri Binoy Viswam raised a matter regarding need to formulate a National Unemployment Wage Scheme.

(236) Dr. M. Thambidurai raised a matter regarding need to resolve the Katchtheevu issue to safeguard the rights of Tamil Nadu fishermen.

(237) Shrimati Priyanka Chaturvedi raised a matter regarding need to amend certain provisions of the Hindu Succession Act to address gender inequality.

(238) Dr. K. Keshava Rao raised a matter regarding need to re-open the factory of Cement Corporation of India in Adilabad district of Telangana.

(239) Shri Kailash Soni raised a matter regarding need to allocate funds from MPLADS to deal with situation arising out of outbreak of unexpected diseases.

(240) Shrimati Phulo Devi Netam raised a matter regarding need to retain GST compensation to States for next 10 years.

(241) Shrimati Mamata Mohanta raised a matter regarding Similipal Wildlife Sanctuary.

(242) Ms. Dola Sen raised a matter regarding ailing jute industry.

(243) Shri Suresh Gopi raised a matter regarding need to amend the Wild Life (Protection) Act, 1972, to differentiate between wild and domesticated elephants.

(244) Shri K. R. N. Rajeshkumar raised a matter regarding need for implementation of Metro Rail projects in Tamil Nadu.

(245) Shri Harnath Singh Yadav raised a matter regarding denial of OBC status to candidates residing in Delhi since 1993.

(XVIII) On the 7th of April, 2022:—

(246) Shri Derek O' Brien raised a matter regarding need to encourage constitutional and democratic values in the country.

(247) Shri Sushil Kumar Modi raised a matter regarding need for high level inquiry to investigate atrocities against *Pandits* in Kashmir.

(248) Shri Vishambhar Prasad Nishad raised a matter regarding need to confer Bharat Ratna on Shri Karpoori Thakur, former Chief Minister of Bihar.

(Total Time taken: 9 Hrs. & 18 Mts.)

QUESTIONS

389 Starred Questions were put down in the Lists of Questions for Oral Answers, out of which 141 Questions were orally answered and answers to the remaining ones were laid on the Table of the House.

(Total Time taken: 18 Hrs. & 52 Mts.)

4160 Unstarred Questions were also put down in the Lists of Questions and written answers in respect thereof were laid on the Table of the House.

SHORT NOTICE QUESTION

Date	Short Notice Question No.	Subject	Ministry/ Department	Remarks	<u>Time Taken</u> Hrs. Mts.
07-04-2022	1	Fund Allocation under DRIP	Jal Shakti	Answer Laid	—

STATEMENT BY MINISTER CORRECTING ANSWER TO QUESTION

One statement correcting answer to Question, as detailed below, was laid on the Table of the House, during the Session: —

Date	Subject	Ministry/ Department	Name of the Minister	<u>Time taken</u> Hrs. Mts.
06-04-2022	Correcting the answer to Unstarred Question 2342 given in the Rajya Sabha on the 23 rd March, 2022, regarding 'Programmes for rural poverty alleviation'.	Ministry of Rural Development	Sadhvi Niranjan Jyoti	0-01
			Time Taken :	0-01

STATEMENTS BY MINISTERS

(I) 4 *Suo moto* Statements were made in the House by Ministers during the Session:—

S. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
1.	07-02-2022	"Attack on the convoy of Shri Asaduddin Owaisi, President of AIMIM, at Thana Pilkhuwa, District Hapur, Uttar Pradesh on 03.02.2022".	Shri Amit Shah	0-04
2.	15-03-2022	"Inadvertent firing of Missile on 9 th March, 2022."	Shri Raj Nath Singh	0-02
3.	-do-	"Situation in Ukraine".	Dr. S. Jaishankar	0-51
4.	29-03-2022	"Establishment of WHO Global Centre for Traditional Medicine (WHO GCTM) in Jamnagar, Gujarat".	Shri Sarbananda Sonowal	0-05
Total Time Taken:				<u>1-02</u>

(II) The following Statements were laid on the Table, by Ministers in pursuance of the Direction of the Chairman, Rajya Sabha, dated the 24th September, 2004 in accordance with the provisions of Rule 266 of the Rules of Procedure and Conduct of Business in the Council of States: —

Sl. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
1.	10-02-2022	Status of implementation of recommendations contained in the Ninth Report of the Department-related Parliamentary Standing Committee on Urban Development (Seventeenth Lok Sabha) on Demands for Grants (2021-22) pertaining to the Ministry of Housing and Urban Affairs.	Shri Hardeep Singh Puri	0-01
2.	-do-	Status of implementation of recommendations/observations contained in the Two Hundred and Thirty-fourth Report of the Department-related Parliamentary Standing Committee on Home Affairs on the Action Taken by the Government on the recommendations/observations contained in its Two Hundred and Thirty-second Report on Demands for Grants (2021-22) pertaining to the Ministry of Development of North Eastern Region.	Shri V. Muraleedharan	0-01

Sl. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> <u>Hrs. Mts.</u>
3.	11-02-2022	Status of implementation of recommendations contained in the Twenty-seventh Report of the Department-related Parliamentary Standing Committee on Agriculture on Demands for Grants (2021-22) pertaining to the Department of Fisheries, Ministry of Fisheries, Animal Husbandry & Dairying.	Dr. L. Murugan	0-01
4.	24-03-2022	Status of implementation of recommendations contained in the Three Hundred and Fifty-third Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment and Forests and Climate Change on Action Taken by the Government on the recommendations/observations contained in its Three Hundred and Forty-third Report on Demands for Grants (2021-22) pertaining to the Department of Scientific and Industrial Research (DSIR).	Dr. Jitendra Singh	0-01
5.	-do-	Status of implementation of recommendations contained in the Three Hundred and Fifty-fourth Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment and Forests and Climate Change on Action Taken by the Government on the recommendations/observations contained in its Three Hundred and Forty-fourth Report on Demands for Grants (2021-22) pertaining to the Department of Science and Technology, Ministry of Science and Technology.		

6.	25-03-2022	Status of implementation of recommendations/observations contained in the Twenty-sixth Report of the Department-related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing on Demands for Grants (2021-22) pertaining to the Ministry of Food Processing Industries.	Shri Prahalad Singh Patel	} 0-02
7.	-do-	Status of implementation of recommendations contained in the Eighth Report of the Department-related Parliamentary Standing Committee on Railways on "Passenger Reservation System of Indian Railways".	Shri Danve Raosaheb Dadarao	
8.	-do-	Status of implementation of recommendations contained in the Twelfth Report of the Department-related Parliamentary Standing Committee on Food, Consumer Affairs and Public Distribution on "Strengthening of Public Distribution System - Augmenting use of Technological means and Implementation of 'One Nation One Ration Card' Scheme" pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.	Shri Arjun Ram Meghwal	
9.	-do-	Status of implementation of recommendations/observations contained in the Thirteenth Report of the Department-related Parliamentary Standing Committee on Food, Consumer Affairs and Public Distribution on "Procurement, Storage and Distribution of Foodgrains by FCI" pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.		

Sl. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
10.	25-03-2022	Status of implementation of recommendations/observations contained in the One Hundred and Thirty-eighth Report of the Department-related Parliamentary Standing Committee on Commerce on "Activities and Functioning of Spices Board".	Shri Som Parkash	} 0-01
11.	-do-	Status of implementation of recommendations contained in the Twentieth Report of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development on "Functioning of National Institute of Fashion Technology (NIFT)" of the Ministry of Textiles.	Shrimati Darshana Vikram Jardosh	
12.	-do-	Status of implementation of recommendations contained in the One Hundred and Fifty-seventh Report of the Department-related Parliamentary Standing Committee on Commerce on Action taken by the Government on the recommendations/observations contained in its One Hundred and Fifty-third Report on Demands for Grants (2020-21), (Demand No. 11) pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.	} Shri Som Parkash	
13.	-do-	Status of implementation of recommendations contained in the One Hundred and Sixty-first Report of the Department-related Parliamentary Standing Committee on Commerce on "Review of Intellectual Property Rights Regime in India" pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.		

- | | | | | |
|-----|------------|---|-------------------------------|------|
| 14. | 28-03-2022 | Status of implementation of recommendations contained in the Three Hundred and Eighth Report of the Department-related Parliamentary Standing Committee on Industry on "Impact of COVID-19 Pandemic on MSME Sector and Mitigation Strategy Adopted to Counter it" pertaining to the Ministry of Micro, Small and Medium Enterprises. | Shri Bhanu Pratap Singh Verma | 0-01 |
| 15. | 30-03-2022 | Status of implementation of recommendations/observations contained in the Two Hundred and Thirtieth Report of the Department-related Parliamentary Standing Committee on Home Affairs on "Atrocities and Crimes against Women and Children". | Shri Ajay Kumar | 0-01 |
| 16. | 31-03-2022 | Status of implementation of recommendations contained in the Three Hundred and Fifty-second Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment and Forests and Climate Change on the Action Taken by the Government on the recommendations/observations contained in its Three Hundred and Forty-second Report on Demands for Grants (2021-22) pertaining to the Department of Biotechnology. | Dr. Jitendra Singh | 0-01 |
| 17. | 01-04-2022 | Status of implementation of recommendations contained in the Three Hundred and Seventh Report of the Department-related Parliamentary Standing Committee on Industry pertaining to the Ministry of Heavy Industries. | Shri Krishan Pal | 0-01 |

Sl. No.	Date	Subject matter of the Statement	Name of the Minister	<u>Time taken</u> Hrs. Mts.
18.	04-04-2022	Status of implementation of recommendations contained in the Three Hundred and Twelfth Report of the Department-related Parliamentary Standing Committee on Industry on Action Taken by the Government on the recommendations/ observations contained in its Three Hundred and Eighth Report on "Impact of COVID-19 Pandemic on MSME Sector and Mitigation Strategy adopted to Counter it" pertaining to the Ministry of Micro, Small and Medium Enterprises.	Shri Bhanu Pratap Singh Verma	0-01
19.	06-04-2022	Status of implementation of recommendations contained in the Sixteenth Report of the Department-related Parliamentary Standing Committee on Rural Development on "Pradhan Mantri Awaas Yojana - Gramin (PMAY-G)".	Sadhvi Niranjana Jyoti	0-01
20.	07-04-2022	Status of implementation of recommendations contained in the Second Report of the Department-related Parliamentary Standing Committee on Defence on Demands for Grants (2019-20) on "Army, Navy, Air Force and Joint Staff (Demand Nos. 19 and 20)".	Shri Ajay Bhatt	0-01
Total Time Taken:				<u>0-14</u>

SPECIAL MENTIONS

The following 168 Special Mentions on Matters of Public Importance were made/laid by Members during the Session:—

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs.Mts.
*1.	02-02-2022	Shri Kailash Soni	Demand to release the remaining quota of Urea to Madhya Pradesh.	} 0-02
*2.	-do-	Prof. Manoj Kumar Jha	Demand to enact a law to stop mob lynching, hate crimes and cow vigilantism in the country.	
*3.	-do-	Shri Bikash Ranjan Bhattacharyya	Demand to grant financial assistance to preserve the Memorial of the Chittagong Armoury Revolt at Kolkata.	
*4.	-do-	Shri Neeraj Dangi	Demand for amendment in Drought Manual, 2016 to include the period from August to April as the drought period in Rajasthan.	
*5.	-do-	Shri G.V.L. Narasimha Rao	Demand for countering threat from Thrips Parvispinus on Chillies and other crops in Andhra Pradesh.	

63

* Laid.

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs. Mts.
*6.	02-02-2022	Shri Sujeet Kumar	Demand for setting up a regional station of the Central Institute for Cotton Research in Kalahandi district of Odisha.	} 0-01
*7.	-do-	Shri Mahesh Poddar	Demand for intervention to help Indian Medical students enrolled in Medical Colleges in China.	
*8.	03-02-2022	Dr. V. Sivdasan	Demand for increasing of the budgetary allocation to improve the condition of <i>Anganwadis</i> in the country.	} 0-01
*9.	-do-	Shrimati Shanta Chhetri	Demand for revival of Kurseong Doordarshan station.	
*10.	-do-	Shri Prasanna Acharya	Violation of operational guidelines of the <i>Pradhan Mantri Fasal Bima Yojana</i> in Odisha.	
*11.	-do-	Shrimati Mausam Noor	Demand to release the dues under the National Mission for Clean Ganga to West Bengal.	
*12.	04-02-2022	Shri Rajmani Patel	Demand for creation of Vindhya Pradesh.	} 0-01
*13.	-do-	Shri Elamaram Kareem	Demand to re-issue Passports free of cost to the people affected in Shaheen tropical cyclone in Muscat.	
*14.	-do-	Dr. Fauzia Khan	Demand for improving railway facilities in Marathwada region of Maharashtra.	

* Laid.

*15.	07-02-2022	Shri Ajit Kumar Bhuyan	Demand for resumption of local train services in Assam.	}	0-02
*16.	-do-	Shri Neeraj Dangi	Demand to alter funds sharing pattern to 90:10, between Centre and State under ' <i>Jal Jivan Mission</i> ' for Rajasthan.		
*17.	-do-	Dr. V. Sivadasan	Demand for a stringent policy for waste management in the country.		
*18.	-do-	Shri Ayodhya Rami Reddy Alla	Demand to ensure wider coverage of the population of Andhra Pradesh under Targeted Public Distribution System (TPDS).		
*19.	08-02-2022	Shri M. Shanmugam	Demand for re-survey of the old railway line between Mayiladuthurai-Tarangambadi and extension of it upto Karaikal in Tamil Nadu.	}	0-01
*20.	-do-	Shri Rakesh Sinha	Demand to protect traditional arts and micro cultural traditions and to support their artists who are facing challenges.		

* Laid.

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs. Mts.
*21.	08-02-2021	Shrimati Chhaya Verma	Demand to formulate policy to protect and promote silk from Baster in Chhattisgarh.	0-01
*22.	-do-	Dr. Ameer Yajnik	Demand to increase budget allocation for food for children of disadvantaged classes.	
*23.	-do-	Dr. Vikas Mahatme	Demand to enact a law for the development of De-Notified Tribes (DNTs).	
*24.	-do-	Shri Elamaram Kareem	Demand to increase the minimum pension of EPF pensioners to Rs. 9000 p.m.	
*25.	-do-	Shri John Brittas	Demand for uniform rates for RT-PCR and Rapid RT-PCR test across all airports in the country.	
*26.	09-02-2022	Prof. Manoj Kumar Jha	Demand to ensure speedy delivery of purified water under the <i>Jal Jeevan</i> Mission and rehabilitation of the people affected by arsenic contamination.	
*27.	-do-	Shri Tiruchi Siva	Demand to eliminate the anomalies in Defence Disability Pension of <i>Jawans</i> (Soldier) and Officers in Armed Forces.	

* Laid.

*28.	09-02-2022	Shri G. V. L. Narasimha Rao	Demand to confer World Heritage Site status to Lepakshi and Varanasi Ghats.	}	0-01
*29.	-do-	Shri Rajmani Patel	Demand for only one name for the country <i>i.e.</i> , Bharat by amending Article 1 of the Constitution of India.		
*30.	-do-	Shri K.C. Ramamurthy	Demand to sensitise public on the issue of wastage of food by spreading information through telecast on TV.		
*31.	10-02-2022	Shri G.C. Chandrashekhar	Concern over increasing dependence on Chinese imports.	}	0-01
*32.	-do-	Shrimati Priyanka Chaturvedi	Demand to expedite the process of transfer of Railway land to Dharavi Redevelopment Project in Mumbai.		
*33.	-do-	Shri P. Wilson	Demand to formulate action plan for establishment of National Institute of Pharmaceutical Education and Research Centre (NIPER) at Madurai.		
*34.	-do-	Shri K. Somaprasad	Demand for a comprehensive code for safety in demolition works.		

* Laid.

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs. Mts.
*35.	10-02-2022	Shri Vivek K. Tankha	Demand to fill the vacancy of Chairman of Press Council of India.	} 0-01
*36.	-do-	Shri Suresh Gopi	Demand to increase the pension of retired employees of Khadi industry in Kerala.	
*37.	-do-	Shrimati Vandana Chavan	Demand to make effective policy to curb plastic waste.	} 0-01
*38.	-do-	Shri V. Vijayasai Reddy	Demand to grant extra attempt and age relaxation to UPSC aspirants.	
*39.	-do-	Dr. Amar Patnaik	Demand for establishment of AIIMS at Sundargarh in Odisha.	
*40.	-do-	Shri Mahesh Poddar	Demand for amendment in provisions of building bye-laws Cantonment Board of Ramgarh.	} 0-01
*41.	-do-	Shri Bikash Ranjan Bhattacharyya	Demand for filling up the vacancies of faculty members of the Central Universities.	

68

* Laid.

*42.	11-02-2022	Dr. Subramanian Swamy	Threats to national security and territorial integrity from hostile nations across the borders.	—
*43.	-do-	Shri Elamaram Kareem	Demand for stringent action against the cartelization by major tyre companies in the country to increase the prices of tyres.	} 0-01
*44.	-do-	Shri Sujeet Kumar	Demand to extend the Howrah-Titlagarh-Howrah Ispat Super Fast Express to stations in Kalahandi District.	
*45.	-do-	Shri Sanjay Singh	Demand to curb increasing prices of mobile recharge.	
*46.	-do-	Shrimati Shanta Chhetri	Demand to increase the honorarium of <i>Anganwadi</i> workers.	} 0-01
*47.	-do-	Prof. Manoj Kumar Jha	Demand to restore Kashmir Press Club and safety of the journalists.	
*48.	-do-	Shrimati Jharna Das Baidya	Demand to ensure severe punishment for public incitement for sexual abuse of women.	
*49.	-do-	Shri Prasanna Acharya	Protection, preservation and development of important historical, cultural and archaeological sites in Western Odisha.	} 0-01
50.	14-03-2022	Dr. Santanu Sen	Demand to give option of Hippocratic/Charak oath for Doctors.	

* Laid.

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs. Mts.
51.	14-03-2022	Dr. Amar Patnaik	Demand for reduction of GST on health insurance policy for senior citizens.	0-02
52.	-do-	Dr. V. Sivadasan	Demand for development of Kannur Airport in Kerala.	0-02
53.	-do-	Dr. Fauzia Khan	Demand for infrastructure for developing the Electric Vehicle Industry.	0-02
54.	-do-	Shri John Brittas	Demand to permit Kerala Government to acquire HLL Lifecare Limited directly upon mutually agreeable terms.	0-01
55.	-do-	Shri V. Vijayasai Reddy	Demand to accommodate medical students returning from Ukraine in Indian Medical Universities.	0-02
56.	15-03-2022	Shri Mahesh Poddar	Demand to include a woman representative in Disaster Management Authority at national level.	0-01
57.	-do-	Prof. Manoj Kumar Jha	Need to rehabilitate women <i>Beedi</i> workers.	0-01
58.	-do-	Dr. Prashanta Nanda	Demand for release of food subsidy dues to Odisha.	0-02

59.	15-03-2022	Shrimati Vandana Chavan	Demand to demarcate eco-sensitive zone of the Western Ghats.	0-02
60.	-do-	Shrimati Priyanka Chaturvedi	Demand for approval of additional <i>Anganwadi</i> Centres and Child Development Projects in Maharashtra.	0-02
61.	-do-	Shri Abir Ranjan Biswas	Demand to frame a policy for mining in forest areas.	0-02
62.	-do-	Dr. Fauzia Khan	Demand to resume concession on railway fares.	0-01
63.	16-03-2022	Shri Ajit Kumar Bhuyan	Demand to reduce cut-off marks for NEET PG examination.	0-03
64.	-do-	Shri G.K. Vasani	Demand for waiver of additional fees and extension of time for filing returns with Registrar of Companies and extension of GST penalty waiver for MSMEs.	0-02
65.	-do-	Dr. Ameer Yajnik	Demand for Fast Track Courts for speedy justice for women.	0-02
66.	-do-	Shrimati Shanta Chhetri Shri Vishambhar Prasad Nishad associated	Demand for restoration of Old Pension Scheme for new entrants in the Central Armed Police Forces.	0-02

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs. Mts.
67.	16-03-2022	Shri Md. Nadimul Haque	Demand for a protocol to deal with the adverse effect on education of children due to closure of schools.	0-02
68.	-do-	Dr. Ashok Bajpai	Need to re-visit the policy of prohibition of vehicles older than ten years.	0-02
69.	-do-	Shri Neeraj Dangi	Need to allocate 15% free electricity to Home States from Inter-State Solar and Wind Power Plants.	0-01
70.	21-03-2022	Shri Sushil Kumar Modi	Demand for 'One Nation One Power tariff" in the country.	0-03
71.	-do-	Shri Tiruchi Siva	Need to ban online games/gambling.	0-02
72.	-do-	Shri T.G. Venkatesh	Need to release under-trial senior citizens on parole or bail.	0-01
73.	-do-	Dr. V. Sivadasan	Exemption from educational qualifications for Professors.	0-02
74.	-do-	Shri Elamaram Kareem	Need for construction of Rail Coach Factory at Palakkad.	0-01

75.	21-03-2022	Shri Binoy Viswam	Need to address the issue of decreasing female labour force participation in the country.	0-02
*76.	22-03-2022	Dr. Amar Patnaik	Demand for structural changes in the Indian Criminal Law.	} 0-01
*77.	-do-	Ms. Dola Sen	Need to address the issue of child labour and violence in manual scavenging.	
*78.	-do-	Shri Kailash Soni	Need to re-start the funding to private educational institutions for supporting activities related to NCC.	} 0-01
*79.	-do-	Shrimati Jharna Das Baidya	Need to start work at Canning-Jharkhali railway line for development of Sundarbans.	
*80.	-do-	Shri K. R. N. Rajeshkumar	Demand for a separate Indian Council for Veterinary Research.	} 0-02
*81.	-do-	Shri M. Shanmugam	Demand for rebate on GST and payment of refund to handloom weavers due to multi-level tax on cotton yarn.	
*82.	-do-	Shrimati Mausam Noor	Demand for policies for migrant workers.	

* Laid.

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs. Mts.
*83.	22-03-2022	Dr. V. Sivadasan	Redressal of issues being faced by the employees of Cannanore Spinning & Weaving Mills in Kerala.	0-01
*84.	-do-	Shri Ajit Kumar Bhuyan	Need for authentic figures related to infiltration of Bangladeshi nationals in Assam.	
*85.	-do-	Shri Vijay Pal Singh Tomar	Demand for opening of more <i>Jan Aushadhi Kendras</i> and for encouraging use of generic medicines.	0-01
*86.	-do-	Shri Mahesh Poddar	Demand for Front of Package Labelling (FOPL) regulation in the country.	
*87.	-do-	Shri John Brittas	Demand for relaxation in WTO agreement on Trade-related Aspects of Intellectual Property Rights (TRIPS) for fighting Covid-19 Pandemic.	0-01
*88.	-do-	Shri Md. Nadimul Haque	Need to revoke the decision of the closure of Terrestrial Services of <i>Doordarshan</i> and All India Radio.	
*89.	23-03-2022	Prof. Manoj Kumar Jha	Need to conduct Socio Economic Caste Census (SECC) alongwith general census.	0-02
*90.	-do-	Shrimati Phulo Devi Netam	Increasing cases of cancer among children in the country.	

* Laid.

*91.	23-03-2022	Dr. Ameer Yajnik	Need to establish a Central Agency for Road Safety.	0-01
*92.	-do-	Shri S. Selvaganabathy	Need for reconstruction of recently collapsed Puducherry Pier.	} 0-01
*93.	-do-	Shri Ayodhya Rami Reddy Alla	Need for creation of modern sewerage and waste disposal system in the country.	
*94.	-do-	Shrimati Vandana Chavan	Need for a special law for soil conservation.	
*95.	-do-	Shri G.C. Chandrashekhar	Declining representation of students with regional languages in the exams held by UPSC, NEET, IBPS etc.	} 0-01
*96.	-do-	Shri Neeraj Dangi	Need for stabilizing interest rates on concessional short term crop loans provided by National Bank for Agriculture and Rural Development (NABARD).	
97.	24-03-2022	Shri Nabam Rebia	Need for establishment of a Regional Office of North Eastern Electric Power Corporation (NEEPCO) at Itanagar in Arunachal Pradesh.	0-02
98.	-do-	Shri Suresh Gopi	Need for revision of CGHS rates for empanelled hospitals.	0-02

* Laid.

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs. Mts.
99.	24-03-2022	Shri Abdul Wahab	Need to enact a law for the disbursal of compensation to the wrongly prosecuted persons.	0-02
100.	-do-	Shri Vishambhar Prasad Nishad	Need for implementation of the new income eligibility criteria for the Other Backward Classes.	0-01
101.	-do-	Shrimati Shanta Chhetri	Need to restore Darjeeling Himalayan Railways designated as a UNESCO World Heritage sites.	0-01
102.	-do-	Shri V. Vijayasai Reddy	Need to reduce Central taxes on petrol and make cesses on it shareable with States.	0-02
103.	-do-	Shrimati Roopa Ganguly	Need to increase the font size of the name of the Geriatric medicines written on its packaging for helping elderly population.	0-02
104.	-do-	Dr. Fauzia Khan	Need to regulate cryptocurrency.	0-02
105.	-do-	Dr. Kirodi Lal Meena	Need to approve State Government proposals for potash mining in Rajasthan.	0-03
106.	25-03-2022	Shrimati Mamata Mohanta	Need to effectively monitor the rules framed by the Government for the Corporate Social Responsibility (CSR) fund.	0-02

107.	25-03-2022	Shri Sujeet Kumar	Need for establishing a Museum for tribal freedom fighters in Odisha.	0-02
108.	-do-	Shri Abir Ranjan Biswas	Need for conducting the decennial 2021 census immediately.	0-02
109.	-do-	Shri Ramkumar Verma	Need for fixing iron railing on dividers on National Highways.	0-02
*110.	28-03-2022	Shrimati Phulo Devi	Need to open Central Tribal University in Bastar division of Chhattisgarh.	0-01
*111.	-do-	Dr. Prashanta Nanda	Need for uniform Renewable Energy purchase obligation throughout the country.	0-01
*112.	29-03-2022	Prof. Manoj Kumar Jha	Need to revise the Central Media Accreditation Guidelines 2022.	0-01
*113.	-do-	Shri Mohamed Abdulla	Need for construction of over-bridge at Thiruvappur Railway gate at Pudukottai in Tamil Nadu.	
*114.	-do-	Dr. Kanimozhi NVN Somu	Need for proper utilization of higher education cess.	0-01
*115.	-do-	Shrimati Kanta Kardam	Children begging at traffic signals in Delhi and National Capital Region (NCR).	

* Laid.

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs. Mts.
*116.	29-03-2022	Dr. Ashok Bajpai	Increasing drug abuse in the country.	} 0-01
*117.	-do-	Dr. V. Sivadasan	Conduct of campus interviews by PSUs.	
*118.	-do-	Dr. Santanu Sen	Hike in prices of essential medicines.	} 0-01
*119.	-do-	Shri Neeraj Dangi	Demand for waiver of GST on Khadi.	
*120.	-do-	Shri K.R.N. Rajeshkumar	Provision of apprenticeship training to fresh graduates.	} 0-01
*121.	-do-	Shri Binoy Viswam	Need for legislation to safeguard domestic workers.	
122.	30-03-2022	Ms. Dola Sen	Proposed merger of National Child Labour Project Scheme with <i>Samagra Shiksha Abhiyan</i> .	0-02
123.	-do-	Dr. Kirodi Lal Meena	Need for construction of large solar projects in Bikarner, Jaisalmer and Barmer districts.	0-03
124.	-do-	Shri S. Selvaganabathy	Demand for establishing new <i>Kendriya Vidyalaya</i> in Puducherry.	0-02

* Laid.

125.	30-03-2022	Shrimati Priyanka Chaturvedi	Grants-in-aid for the Medical Device Park at Auric Bidkin in Maharashtra.	0-01
126.	-do-	Shrimati Chhaya Verma	Release of share of Chhattisgarh out of the penalty amount received from the Coal Companies.	0-02
127.	-do-	Shri P. Wilson	Bullet trains from Chennai and new/pending railway projects in Tamil Nadu.	0-01
128.	-do-	Shri Sakaldeep Rajbhar	Need to include Bhar/Rajbhar caste of Uttar Pradesh in the list of Scheduled Tribes.	0-03
129.	-do-	Shri Md. Nadimul Haque	Exploitation of patients by corporate hospitals.	0-02
130.	-do-	Shri Sujeet Kumar	Provision of restrooms (especially for women) in the National Highways across the country.	0-02
131.	-do-	Dr. Amar Patnaik	Need to allow alternative investment funds for Charitable Health Education Institutions.	0-02
132.	-do-	Shri Suresh Gopi	Studies violating the national ethical guidelines for health research involving human participants.	0-03
133.	-do-	Shri Sushil Kumar Modi	Need for a national policy for facilitating the retail traders.	0-01

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs. Mts.
134.	01-04-2022	Prof. Manoj Kumar Jha	Need for assistance to Jute and Banana fiber clusters located at Purnia in Bihar.	0-02
135.	-do-	Shri Prasanna Acharya	Need for converting Veer Surendra Sai University of Technology at Burla in Odisha to Centrally Funded Technical Institute (CFTI).	0-02
136.	-do-	Shri Sanjay Seth	Need for establishment of a Textile Park in Purvanchal.	0-02
137.	-do-	Shri Elamaram Kareem	Need for the transfer of Instrumentation Limited, Palakkad unit to Kerala Government.	0-02
138.	-do-	Shri Kailash Soni	Need for establishment of AIIMS at Jabalpur in Madhya Pradesh.	0-01
139.	-do-	Shri Muzibulla Khan	Need to include certain communities in the Scheduled Tribes category.	0-01
140.	-do-	Shri V. Vijayasai Reddy	Need to provide special financial package for the Handloom sector.	0-02
141.	-do-	Dr. V. Sivadasan	Need for measures to address the digital divide for ensuring universal access to online education.	0-02

142.	01-04-2022	Shri Abir Ranjan Biswas	Need to take measures for providing reliable electricity to rural households.	0-02
143.	-do-	Shri Ram Vichar Netam	railway line extension project from Ambikapur to Renukoot.	0-02
144.	-do-	Shri Ram Nath Thakur	Need to give impetus to Medical education in the country.	0-02
145.	-do-	Shri Ramji	Need to stop atrocities against <i>Dalits</i> in Rajasthan.	0-02
146.	05-04-2022	Shri Sushil Kumar Modi	Crisis in Newspaper Industry in the country.	0-03
147.	-do-	Dr. M. Thambidurai	Need for installation of Dr. M.G. Ramachandran Statue at the entrance of Chennai Central Railway Station.	0-02
148.	-do-	Shri Maharaja Sanajaoba Leishemba	Need to include <i>Meetei/Meetei</i> in the list of Scheduled Tribes.	0-01
149.	-do-	Shri G. V. L. Narasimha Rao	Sanction for construction of a short railway link line between Narasaraopet and Nekarikallu in Andhra Pradesh for connectivity to Hyderabad.	0-03

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs. Mts.
150.	05-04-2022	Dr. Santanu Sen	Need to enact a law to protect the Doctors and Health Workers from violence. Shrimati Mausam Noor and Dr. Kirodi Lal Meena also associated.	0-05
151.	-do-	Shri Jairam Ramesh	Proposed amendments to the Ancient Monuments and Archaeological Sites and Remains Act, 2010.	0-03
152.	-do-	Shri Abir Ranjan Biswas	Disbursal of loans without customers consent.	0-02
*153.	06-04-2022	Shri Jawhar Sircar	Sub-standard construction by National Building Construction Corporation Limited (NBCC) in Gurugram. Shrimati Phulo Devi Netam also associated.	0-01
*154.	-do-	Shri Sanjay Raut	Need to establish a 'Fast Track Development Tribunal' in the country.	
155.	-do-	Ms. Sushmita Dev	Release of Biometric data collected under NRC and removal of anomaly.	0-03

* Laid.

156.	06-04-2022	Dr. Fauzia Khan	Need for reforms in the scope of Learning Disabilities.	0-01
157.	-do-	Dr. Vinay P. Sahasrabuddhe	Need to develop a prudent e-Sports ecosystem in the country.	0-01
158.	-do-	Shri Md. Nadimul Haque	Need to address the issue of non-achievement of targets under the <i>Jal Jeevan</i> Mission project.	0-02
159.	-do-	Shri M. Shanmugam	Need to make permanent the services of Doctors and Healthcare workers employed on contract basis under National Health Mission.	0-03
160.	-do-	Shri Ayodhya Rami Reddy Alla	Need to protect the agriculture land by creating more awareness about the importance of soil health.	0-02
161.	-do-	Shri Luizinho Joaquim Faleiro	Need for representation of ST community in the Goa Assembly.	0-02
162.	-do-	Shrimati Chhaya Verma	Need to release 75 percent central share for Chhattisgarh under central schemes.	0-01
163.	-do-	Shri Anil Desai	Scam of fake GST billing.	0-02
164.	-do-	Prof. Manoj Kumar Jha	Need to publish Employment Calendar.	0-02
165.	-do-	Dr. Prashanta Nanda	Need for establishment of a Coastal Security Headquarters with modern control room in Bhubaneswar.	0-01

Sl. No.	Date	Name of the Member	Subject	<u>Time taken</u> Hrs. Mts.
166.	06-04-2022	Shrimati Mausam Noor	Need to address the delays in disbursal of funds to the Bengal.	0-02
167.	-do-	Shri Vishambhar Prasad Nishad	Need for construction of a bypass on Banda-Fatehpur National Highway, Kasba Shah and Lalauli-Bindki-Ghazipur road.	0-01
168.	-do-	Shri Derek O' Brien	Need to address the delay in disbursal of provident funds for those with Portuguese origin names in Goa.	0-03
Total Time Taken:				3-21

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS

Dates of discussion	Member who moved the Motion	Member who seconded the Motion	No. of Amendments admitted	No. of Amendments actually moved	No. of Speakers	Minister who replied	<u>Time taken</u> Hrs. Mts.	Remarks
02-02-2022	Shrimati Geeta	Shri Shwait	99	80	38	Shri Narendra	12-58	All the
03-02-2022	<i>alias</i>	Malik				Modi, Prime		Amendments
04-02-2022	Chandraprabha					Minister		were
07-02-2022								negated and
08-02-2022								the Motion was
								adopted.

Total Time Taken: 12-58

SUPPLEMENTARY DEMANDS FOR GRANTS — LAID ON THE TABLE

S. No.	Date	Particulars	Minister who Laid on the Table	<u>Time taken</u> Hrs.Mts.
1.	14-03-2022	Supplementary Demands for Grants, 2021-22	Shri Pankaj Chaudhary	0-01
2.	-do-	Supplementary Demands for Grants of Union territory of Jammu and Kashmir, 2021-22		
			Time Taken:	<u>0-01</u>

BUDGETS — LAID ON THE TABLE

Date	Particulars	Minister who laid on the Table	<u>Time taken</u> Hrs.Mts.
01-02-2022	*The Union Budget , 2022-23	Shrimati Nirmala Sitharaman	0-01
14-03-2022	The Budget of Union territory of Jammu and Kashmir, 2022–2023	Shri Pankaj Chaudhary	0-01
Total Time Taken:			0-02

* Also laid Fiscal Policy Statements, 2022-23 alongwith the Union Budget. For further details, pl. see Sl. No. 2 under the heading "PAPERS LAID ON THE TABLE".

UNION BUDGET — GENERAL DISCUSSION

Date(s) of discussion	Budget Discussed	No. of Speakers	Minister who replied	<u>Time allotted</u> Hrs. Mts.	<u>Time taken</u> Hrs.Mts.
08-02-2022 09-02-2022 10-02-2022 11-02-2022	The Union Budget, 2022-23	45	Shrimati Nirmala Sitharaman	11-00	11-01
Total Time Taken:					11-01

DISCUSSION ON THE WORKING OF MINISTRIES

Sl. No.	Date(s)	Ministry Discussed	Discussion Initiated by	No. of Speakers	Minister who replied	<u>Time Allotted</u> Hrs. Mts.	<u>Time taken</u> Hrs. Mts.
1.	14-03-2022 15-03-2022	Development of North Eastern Region	Shri Ripun Bora	18	Shri G. Kishan Reddy	4-00	5-15
2.	15-03-2022 16-03-2022	Tribal Affairs	Shri Ram Vichar Netam	23	Shri Arjun Munda	4-00	5-48
3.	16-03-2022 23-03-2022 24-03-2022	Railways	Shri Prasanna Acharya	35	Shri Ashwini Vaishnav	4-00	7-23
4.	30-03-2022 04-04-2022	Labour and Employment	Shri M. Shanmugam	24	*Shri Bhupender Yadav	4-00	4-10
Total Time Taken:							22-36

* Shri Bhupender Yadav, Minister of Environment, Forest and Climate Change and Minister of Labour and Employment, could not commence his reply to the discussion on the working of the Ministry of Labour and Employment, as the House was not in order.

GOVERNMENT LEGISLATIVE BUSINESS

Sl. No.	Title of the Bill	Date of Introduction/ laying on the Table, as passed by Lok Sabha	Date of discussion in the Rajya Sabha	Minister-in-charge	No. of Speakers	<u>Time allotted</u> Hrs. Mts.	<u>Time taken</u> Hrs. Mts.	Remarks
1.	The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Bill, 2022.	07-02-2022	29-03-2022 30-03-2022	Shri Arjun Munda	16	1-00	1-14	Introduced, considered and passed.
2.	*The Appropriation (No. 3) Bill, 2022, as passed by Lok Sabha.	15-03-2022	21-03-2022	Shrimati Nirmala Sitharaman	14	4-00	3-50	Returned.
3.	*The Appropriation (No. 2) Bill, 2022, as passed by Lok Sabha.	-do-						

90

* Discussed together.

4.	@The Jammu and Kashmir Appropriation Bill, 2022, as passed by Lok Sabha.	15-03-2022	22-03-2023 23-03-2022	Shrimati Nirmala Sitharaman	24	4-00	5-07	Discussed together with the Budget of Union territory of Jammu and Kashmir, 2022-23 and the Bills were returned.
5.	@The Jammu and Kashmir Appropriation (No.2) Bill, 2022, as passed by Lok Sabha.	-do-	-do-					Returned.
6.	*The Appropriation Bill, 2022, as passed by Lok Sabha	25-03-2022	28-03-2022 29-03-2022	Shrimati Nirmala Sitharaman	26	4-00	7-32	Returned.
7.	*The Finance Bill, 2022, as passed by Lok Sabha.	-do-	-do-	-do-				

@Discussed together.

* Discussed together.

Sl. No.	Title of the Bill	Date of Introduction/ laying on the Table, as passed by Lok Sabha	Date of discussion in the Rajya Sabha	Minister-in-charge	No. of Speakers	<u>Time allotted</u> Hrs. Mts.	<u>Time taken</u> Hrs. Mts.	Remarks
8.	The Chartered Accountants, the Cost and Works Accountants and the Company Secretaries (Amendment) Bill, 2022, as passed by Lok Sabha.	30-03-2022	05-04-2022	Shrimati Nirmala Sitharaman	21	2-00	2-54	Passed.

9.	The Delhi Municipal Corporation (Amendment) Bill, 2022, as passed by Lok Sabha.	31-03-2022	05-04-2022	Shri Amit Shah	20	3-00	3-32	Discussed together with the amendment moved by Shri John Brittas for reference of the Bill, to a Select Committee of the Rajya Sabha. The amendment moved by Shri John Brittas for reference of the Bill to a Select Committee of the Rajya Sabha was negated and the Bill was passed.
10.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2022, as passed by Lok Sabha.	29-03-2022	06-04-2022	Shrimati Renuka Singh Saruta	13	1-00	1-11	Passed.

Sl. No.	Title of the Bill	Date of Introduction/ laying on the Table, as passed by Lok Sabha	Date of discussion in the Rajya Sabha	Minister -in- charge	No. of Speakers	<u>Time allotted</u> Hrs. Mts.	<u>Time taken</u> Hrs. Mts.	Remarks
11.	The Criminal Procedure (Identification) Bill, 2022, as passed by Lok Sabha.	05-04-2022	06-04-2022	Shri Amit Shah	17	3-00	3-30	Discussed together with the amendments moved by Shri Tiruchi Siva and *Shri Sukhendu Sekhar Ray for reference of the Bill, to a Select Committee of the Rajya Sabha. The amendment moved by Shri Tiruchi Siva for reference of the Bill to a Select Committee of the Rajya Sabha was negatived and the Bill was passed. For other details see item at Sl. No. 1 under the heading "DIVISION'.
Total Time Taken:							28-50	

* The amendment moved by Shri Sukhendu Sekhar Ray for reference of the Bill to a Select Committee of the Rajya Sabha became infructuous in view of the decision of the Council not to refer the Bill to a Select Committee on the amendment moved by Shri Tiruchi Siva for reference.

PRIVATE MEMBERS' BUSINESS

I. Private Members' Bills

Sl. No.	Date	Title of the Bill	Member-in-Charge	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
1.	04-02-2022	The Constitution (Amendment) Bill, 2020 (amendment of Preamble and article 51A).	Dr. Amar Patnaik	—	—	0-01	Introduced.
2.	-do-	The Lokpal And Lokayuktas (Amendment) Bill, 2021.	-do-	—	—	0-01	-do-
3.	-do-	The Central Educational Institutions (Reservation in Admission) Amendment Bill, 2021.	-do-	—	—	0-01	-do-
4.	-do-	The Criminal Laws (Amendment) Bill, 2021.	Dr. Prashanta Nanda	—	—	0-01	-do-
5.	-do-	The Constitution (Amendment) Bill, 2021 (amendment of the Preamble).	Dr. V. Sivadasan	—	—	0-01	-do-

Sl. No.	Date	Title of the Bill	Member-in-Charge	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
6.	04-02-2022	The Right to Health Bill, 2021.	Prof. Manoj Kumar Jha	—	—	0-01	Introduced.
7.	-do-	The Indian Penal Code (Amendment) Bill, 2021.	Shri Elamaram Kareem	—	—	0-01	-do-
8.	-do-	The Labour Codes (Repeal) Bill, 2021.	-do-	—	—	} 0-01	-do-
9.	-do-	The Council on Climate Change Bill, 2021.	Shrimati Priyanka Chaturvedi	—	—		-do-
10.	-do-	The Epidemic Diseases (Amendment) Bill, 2021	-do-	—	—	0-01	-do-
11.	-do-	The Darjeeling Sports University Bill, 2022	Shrimati Shanta Chhetri	—	—	0-01	-do-
12.	-do-	The Constitution (Amendment) Bill, 2022 (substitution of article 168 and omission of article 169).	Dr. Fauzia Khan	—	—	0-01	-do-

13.	04-02-2022	The Criminal Laws (Amendment) Bill, 2022.	Dr. Fauzia Khan	—	—	} 0-01	Introduced.
14.	-do-	The Victims of Acid Attacks, Rehabilitation, Support and Healthcare Bill, 2022.	-do-	—	—		-do-
15.	-do-	The Constitution (Amendment) Bill, 2022 (amendment of the Seventh Schedule).	Shri P. Wilson	—	—		0-01
16.	-do-	The Companies (Amendment) Bill, 2019.	Dr. Vinay P. Sahasrabudhe	—	—	0-14	Withdrawn by the leave of the House. (The motion for consideration was moved on 03.12.2021)
17.	01-04-2022	The Constitution (Amendment) Bill, 2022 (amendment of article 153 and substitution of articles 155 and 156).	Dr. V. Sivadasan	—	—	0-02	Introduced.

Sl. No.	Date	Title of the Bill	Member-in-Charge	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
18.	01-04-2022	The National Right to Land and Shelter Bill, 2022.	Dr. V. Sivadasan	—	—	0-01	Introduced.
19.	-do-	The Constitution (Amendment) Bill, 2022 (amendment of articles 15 & 16).	Shri John Brittas	—	—	0-01	-do-
20.	-do-	The High Court of Kerala (Establishment of a Permanent Bench at Thiruvananthapuram) Bill, 2022.	-do-	—	—	0-01	-do-
21.	-do-	The Constitution (Amendment) Bill, 2022 (amendment of article 200).	Shri P. Wilson	—	—		-do-
22.	-do-	The Indian Contract Act (Amendment) Bill, 2022 (amendment of section 15).	Dr. Sasmit Patra	—	—	0-01	-do-

23.	01-04-2022	The Representation of the People (Amendment) Bill, 2022 (amendment of section 77 and insertion of new sections 127B, 127C and 127D).	Dr. Sasmit Patra	—	—	} 0-01	Introduced.
24.	-do-	The Right to Free Electricity Bill, 2022.	Shri Sanjay Singh	—	—		-do-
25.	-do-	The Juvenile Justice (Care and Protection of Children) Amendment Bill, 2022 (amendment of section 86).	-do-	—	—	0-01	-do-
26.	-do-	The Constitution (Amendment) Bill, 2022 (amendment of articles 124, 217 and 222 etc.).	Shri V. Vijayasai Reddy	—	—	0-01	-do-
27.	-do-	The Kashmiri Pandits (Recourse, Restitution, Rehabilitation and Resettlement) Bill, 2022.	Shri Vivek K. Tankha	—	—	0-01	-do-

Sl. No.	Date	Title of the Bill	Member-in-Charge	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
28.	01-04-2022	Indian Penal Code (Amendment) Bill, 2022 (amendment of section 498A).	Shri Mahesh Poddar	—	—	0-01	Introduced.
29.	-do-	The Kuresong Gorkha Institute of Fashion and Design Bill, 2022.	Shrimati Shanta Chhetri	—	—	0-01	-do-
30.	-do-	The Kalimpong Films and Music Institution Bill, 2022.	-do-	—	—	0-01	-do-
31.	-do-	The Reservation in Employment in Disinvested Public Sector Undertakings Bill, 2022.	Shri K. Somaprasad	—	—	0-02	-do-
32.	-do-	The Legislation and Expenditure Accountability Bill, 2022.	Shri Sujeet Kumar	—	—	0-01	-do-

33.	01-04-2022	The Population Regulation Bill, 2019.	Shri Rakesh Sinha	Shri Mansukh Mandaviya <i>Minister of Health and Family Welfare and Minister of Chemicals and Fertilizers</i>	20	3-55	Withdrawn by the leave of the House. The motion for consideration was moved on 04/02/2022.
34.	-do-	*The Indian Penal Code (Amendment) Bill, 2021.	Dr. Sasmit Patra	—	—	0-04	Under consideration.

Total Time Taken: 4-42

* Dr. Sasmit Patra had concluded his speech while moving the motion for consideration of the bill.

II. Private Members' Resolution

Sl. No.	Date	Name of the Mover	Subject	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
1.	25-03-2022	Shri Rakesh Sinha	<p>"Having regard to the fact that:-</p> <p>(i) India is an ancient civilization which has developed through thousands of years of civilizational journey, a knowledge tradition that has been renowned for its excellence in all spheres of human life, from philosophy to science, from agriculture to the arts;</p> <p>(ii) the Indian knowledge tradition had to face neglect due to long years of colonial slavery as the colonial culture tried to create a sense of inferiority towards it;</p>	—	*14	3-23	Under consideration.

* Dr. Sonal Mansingh could not conclude her speech, while participating in the discussion.

- (iii) India's renowned knowledge centres faced political, military and cultural attacks during the colonial period and even before that, the burning down of the world-famous Nalanda University being such an instance, which many generations did not even know and on which a short book was also written by Hasmukh Sankalia in 1934;
- (iv) there were many prominent universities like viz., Nalanda, Vikramshila, Takshashila, Kanthallur Shala in Kerala (between 9th to 12th century), etc.;
- (v) the western education system was introduced by Lord Macaulay during the colonial period, which aimed to alienate Indians from their knowledge tradition as Mahatma Gandhi, in his speech in 1931, also summed up the latter as "Beautiful tree perished";

Sl. No.	Date	Name of the Mover	Subject	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
			(vi) the position India held in the field of education before the arrival of the British can be understood from the first survey report of the District Collectors (July 1, 1936) which stated that there were one lakh schools in Bengal-Bihar and the report of the 21 districts of Madras stated that there were 11,575 scholars and 1,57,195 students in the Madras Presidency alone and there were about 1904 institutions of higher education;				
			(vii) English education and ideas originating from Europe enslaved ideas and discourses along with political slavery and this sentiment also prevailed after independence;				
			(viii) in addition to texts like Vedas, Bhagavad Gita, Mahabharata, Puranas, Ramcharitmanas etc., thousands of texts of different streams of knowledge were written,				

for example, Panchatantra, which has been translated into fifty languages of the world and its second translation was done in the Persian language in 570 A.D.;

- (ix) in spite of colonial influence and continued neglect, India's knowledge tradition has survived due to its distinctiveness and even today the traditional centre of learning survives in rural areas;
- (x) books, manuscripts and information related to knowledge tradition are available in all parts of the country and a lot of information is in the form of *Shrutis*;
- (xi) with the passage of time those manuscripts and information have been destroyed;
- (xii) philosophical traditions have been kept alive in many villages even today, e.g., the tradition of studying *Nyaya Darshana* continues in Sarisab Pahi, a village in Mithila, Bihar;

Sl. No.	Date	Name of the Mover	Subject	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
			(xiii) many historical events and traditions of the <i>Shastrartha</i> (intellectual debate) tradition in Kerala and Kashi are mentioned in the <i>Jan-Shrutis</i> and even today this tradition has been kept alive in many places;				
			(xiv) Tantra Vidya is being studied in Assam's Mayang for centuries and in <i>Naya Gaanv</i> of West Bengal, 250 <i>Patuas</i> (painters) have maintained the tradition of its expression through painting and music for centuries;				
			(xv) the tribal knowledge tradition is also full of specific modalities and useful and historical information related to many cultural, geographical, climatic and economic activities;				

- (xvi) historian K.P. Jaiswal mentioned about antiquity and experimentalism of democracy in the country in his book 'Hindu Polity' but the information about its countless events and experiments is spread everywhere;
- (xvii) efforts have been made by scholars and institutions to free India from cultural-ideological slavery but it has not been able to take the form of the renaissance of knowledge-tradition;
- (xviii) fairs, festivals, meetings are held in small places in almost all parts of the country, some of which are taking place for many hundreds of years;
- (xix) the spread of comprehensiveness and speciality in various streams of knowledge and philosophy is experienced both at the local and national levels;

Sl. No.	Date	Name of the Mover	Subject	Minister who participated	No. of Speakers	<u>Time taken</u> Hrs. Mts.	Remarks
			(xx) emphasis has been laid on research in the new education policy, this House urges upon the Government to-				
			(a) establish Research Foundations at the State and district levels on the lines of the National Research Foundation that has been established under the New Education Policy to revive the Indian knowledge tradition;				
			(b) make it mandatory for all the universities and colleges of the country to collect information about the local culture, various streams of knowledge and other local information;				
			(c) provide option and opportunity to students of all disciplines to join this research in part-time mode and give them a diploma or degree for this work;				

- (d) provide opportunity to every person of the country to join the projects of the university/college to conduct research or collect information on aspects related to micro- culture;
- (e) grant national recognition to traditions pertaining to art, literature, culture, discussions and festivals which have been existing for hundreds of years;
- (f) form a civilization-culture cell at the national and state level with adequate financial assistance to the groups associated with such traditions and micro-cultures; and
- (g) make an organized effort in the country for the attainment of *Swaraj* (Self-Rule) of ideas."

Time Taken: 3-23

DIVISION

One division was held during the Session, the details of which are as follows:—

Subject	Date of Division	Brief Question on which Division was sought	Result as declared, subject to correction	Final Corrected Result	Remarks
The Criminal Procedure (Identification) Bill, 2022, as passed by Lok Sabha.	06-04-2022	The Amendment moved by Shri Tiruchi Siva for reference of the Bill, to a Select Committee of the Rajya Sabha	Ayes — 59 Noes — 97	*Ayes — 59 *Noes — 97	The amendment was negatived. For more details, pl. see item at Sl. No.11 under the heading "GOVERNMENT LEGISLATIVE BUSINESS".

* The final result of the Division was published in Parliamentary Bulletin Part - II No.61900, dated the 6th of April, 2022.

For Reference and Records

Division Slips were used by Members during the voting due to special seating arrangements.

NATIONAL SONG

On the 7th of April, 2022, National Song (*Vande Mataram*) was played.

(Time taken: 01 Minute)

**STATEMENT SHOWING BREAK-UP OF THE TIME TAKEN BY THE RAJYA
SABHA ON VARIOUS ITEMS OF BUSINESS DURING THE SESSION**

Sl. No.	Subject	<u>Time taken</u> Hrs. Mts.
1.	National Anthem	0-01
2.	President's Address to both Houses of Parliament —Laid on the Table	0-01
3.	Opening Remarks by the Chairman	0-12
4.	Oath or Affirmation	0-08
5.	Obituary References	0-29
6.	References by the Chair	0-07
7.	Felicitations by the Chair	0-02
8.	Tributes to Martyrs Bhagat Singh, Rajguru and Sukhdev	0-04
9.	Farewell to the Retiring Members	4-19
10.	Papers Laid on the Table	0-50
11.	Reports/Statements of the Committees Presented/Laid on the Table	0-47
12.	Motions for Election/Appointment of Members to various Committees/Bodies	0-09
13.	Messages from the Lok Sabha-Reported/Government Bills Laid on the Table	0-15
14.	Leave of Absence	0-02
15.	Recommendations of the Business Advisory Committee	0-06
16.	Information to the House - Time Allotment by Business Advisory Committee	0-01
17.	Statements regarding Government Business	0-07
18.	Announcements by the Chair	0-09
19.	Observations by the Chair	0-22
20.	Ruling by the Chair	0-08
21.	Dispensing with Lunch Hour	0-01

Sl. No.	Subject	<u>Time taken</u> Hrs. Mts.
22.	Matters raised with permission	9-18
23.	Questions	18-52
24.	Short Notice Question	NIL
25.	Statement by Minister Correcting Answer to Question	0-01
26.	Statements by Ministers	1-16
27.	Special Mentions	3-21
28.	Motion of Thanks on the President's Address	12-58
29.	Supplementary Demands for Grants — Laid on the Table	0-01
30.	Budgets — Laid on the Table	0-02
31.	Union Budget — General Discussion	11-01
32.	Discussion on the working of the Ministries	22-36
33.	Government Legislative Business	28-50
34.	Private Members' Business —	
	I. Private Members' Bills	4-42
	II. Private Members' Resolutions	3-23
35.	National Song	0-01
36.	Points Raised	2-52
	Total:	<u>127-34</u>

**STATEMENT SHOWING THE TIME TAKEN AND TIME LOST DUE TO INTERRUPTIONS/ADJOURNMENT
OF THE HOUSE DURING THE SESSION**

Date	Time Taken		Time Lost		Remarks
	H	M	H	M	
31-01-2022	0	15	0	00	—
01-02-2022	0	02	0	00	—
02-02-2022	5	00	0	00	—
03-02-2022	5	00	0	00	—
04-02-2022	5	00	0	00	—
07-02-2022	4	00	0	00	—
08-02-2022	5	01	0	00	—
09-02-2022	5	15	0	00	—
10-02-2022	5	15	0	00	—
11-02-2022	1	58	0	00	—

14-03-2022	6	26	0	00	—
15-03-2022	6	11	0	00	—
16-03-2022	6	01	0	00	—
21-03-2022	5	52	0	00	—
22-03-2022	4	42	1	47	The House was adjourned and Zero Hour and Question Hour could not be taken up due to protests by Members belonging to INC, AITC and RJD over the issue of rise in fuel prices.
23-03-2022	5	28	0	49	The House was adjourned and Zero Hour could not be taken up due to protests by Members belonging to INC over the issue of rise in fuel prices.
24-03-2022	6	07	0	00	—

For Reference and Record

On the 14th of March, 2022, the House re-assembled at 2.02 p.m., instead of 2.00 p.m. due to lack of Quorum.

On the 16th of March, 2022, the House re-assembled at 2.03 p.m., instead of 2.00 p.m. due to lack of Quorum.

On the 21st of March, 2022, the House re-assembled at 2.01 p.m., instead of 2.00 p.m. due to lack of Quorum.

On the 22nd of March, 2022, the House re-assembled at 2.03 p.m., instead of 2.00 p.m. due to lack of Quorum.

Date	Time Taken		Time Lost		Remarks
	H	M	H	M	
25-03-2022	5	16	0	15	The House was adjourned for some time during the Zero Hour due to protests by Members of AITC party over the issue of burning of children and women in West Bengal, raised by one of BJP Member.
28-03-2022	5	09	0	54	The House was adjourned and Zero Hour could not be taken up due to protests by opposition parties over the issues of rise in fuel prices and strike of labour unions in the country.
29-03-2022	5	57	0	00	—
30-03-2022	7	44	0	00	—
31-03-2022	4	26	0	00	—
01-04-2022	4	30	0	00	—

For Reference and Record

On the 25th of March, 2022, the House re-assembled at 2.33 p.m., instead of 2.30 p.m. due to lack of Quorum.

On the 29th of March, 2022, the House re-assembled at 2.03 p.m., instead of 2.00 p.m. due to lack of Quorum.

On the 31st of March, 2022, the House re-assembled at 2.01 p.m., instead of 2.00 p.m. due to lack of Quorum.

04-04-2022	0	22	5	38	The House was adjourned and Zero Hour, Question Hour and Government Legislative Business could not be taken up due to protests by Members belonging to INC, AITC, DMK, CPI(M), SP and CPI over the issue of increase in fuel prices.
05-04-2022	8	52	0	00	—
06-04-2022	7	26	0	00	—
07-04-2022	0	19	0	00	The Chairman expressed his anguish over disorderly conduct of some Members entering into the 'Well' of the House in violation of the rules and etiquettes and disrupting the proceedings of the House, on the day of on conclusion of the Session and the House was adjourned <i>sine-die</i> at 11-19 A.M.
Total	127	34	9	23	

- Time taken includes the actual time spent for transaction of business and the time spent on points raised.
- Time lost comprises adjournments of the House following interruptions and also includes the Time between the final adjournment of the House due to continued interruptions on some issue and the Scheduled Time of adjournment of the House, *i.e.*, 6-00 p.m. (excluding time of lunch-break/recess for 1 hour from Monday to Thursday and 1 hour and 30 minutes on Friday).

**Highlights of business transacted during the 256th Session –
At a Glance**

Sittings	
Date of issue of Summons	14-01-2022
Duration of the Session	31-01-2022 to 11-02-2022 and 14-03-2022 to 07-04-2022
Number of actual days of sitting	27
Actual Hours of sittings (<i>excluding recess intervals</i>)	127Hrs. & 34 Mts.
Time lost due to interruptions/adournments	9Hrs. & 23 Mts.
Time made up by late sittings/skipping lunch recess	8 Hrs. & 25 Mts.
Date of prorogation of Session	08-04-2022
Questions	
No. of Starred Questions listed	389
No. of Starred Questions answered orally	141
No. of Unstarred Questions answered	4160
Short Notice Questions	1
Half-an-Hour Discussions	-
Government Bills	
No. of Bills introduced	1
No. of Bills withdrawn	-
No. of Bills passed/returned	11
No. of Bills part discussed (Under consideration)	-
No. of Bills referred to Joint/Select Committee	-
No. of Bills deferred	-
Private Members' Business	
No. of Bills introduced	31
No. of Bills part discussed (Under consideration)	1
No. of Bills withdrawn/negatived	2
No. of Bills passed	-
No. of Bills on which debate adjourned/deferred	-
No. of Resolution part discussed	1
No. of Resolution withdrawn/negatived	-

Oath/Affirmation	
No. of Members made and subscribed oath/affirmation	8
Statements by Ministers	
No. of <i>suo motu</i> Statements made/laid by Ministers	4
No. of Statements laid by Ministers regarding Status of implementation of recommendations contained in the Reports of the Department-related Parliamentary Standing Committees	20
Matters of public importance raised	
No. of Calling Attentions	-
No. of Short Duration Discussions	-
No. of Special Mentions	168
No. of Matters raised with permission	248
Submission by Members	-
Papers Laid on the Table	4450

For Reference and Record

As per the practice followed for last few Sessions, due to prevailing situation of Covid-19, the Budget (256th) Session of Rajya Sabha was also held in compliance with the safe distancing norms and with all necessary precautions. Various arrangements were made by the Secretariat in coordination with various agencies.

As was done during the last few Sessions, four large display screens in the Rajya Sabha Chamber along with six small screens in the four Rajya Sabha Galleries except Press Gallery enabled Members to watch proceedings of the House from any of the places they were seated, without any hindrance. The seats earmarked for Members in the Rajya Sabha Galleries were fitted with sound consoles and microphones for facilitating their participation in the proceedings from their respective seat during the first part of the Session, however, as the number of Members to be seated in the Galleries increased during second part of the Session, besides increasing the number of sound consoles and microphones in the Galleries, aisle seats in each block with micro phone and sound console were kept reserved so that Members who are seated on seats not having such facilities may come there and take part in the proceeding of the House from there. Further, Interpretation facilities were also made available through these consoles. Audio and Video systems between the Rajya /Lok Sabha Chamber/Galleries were integrated.

For sake of reference, the details about the various arrangements made during the Budget (256th) Session of Rajya Sabha and mentioned in various Parliamentary Bulletins Part-II have been stated below:-

Seating Arrangement for the 256th Session

Special Seating Arrangements were made for the first part of the 256th Session with Members being seated with some physical distancing in the Rajya Sabha Chamber, Lok Sabha Chamber and Rajya Sabha Galleries, except Press Gallery. No fixed Seat/Division No. was allotted to individual Members. The number of seats for each party in the Rajya Sabha Chamber, Rajya Sabha Galleries and Lok Sabha Chamber was fixed as per their numerical strength for allocation amongst their Members. Seating Arrangements was revised during the second part of the Session and the seating arrangements made in Lok Sabha Chamber were done away with. For details, see Para Nos. 61598 and 61789 published in Parliamentary Bulletin Part - II dated the 25th of January, 2022 and 10th of March, 2022, respectively.

Letters regarding Special Seating Arrangements/change in seating arrangements were issued to the Party Leaders/Single Member Party/ Leader of the House/Ministers of Parliamentary Affairs/Nominated Members/Independent Members.

Non - availability of Rajya Sabha Galleries and Central Hall for visitors during the 25th Session of the Rajya Sabha

No Distinguished Visitors Gallery, Public Gallery and Central Hall passes were issued and no visitors were allowed to watch the proceedings of the House. Further, Central Hall was exclusively used for the sitting Members of the Rajya Sabha and Lok Sabha. For details, see Para Nos. 61603 and 61796 published in Parliamentary Bulletin Part - II dated the 25th of January, 2022 and 11th of March, 2022, respectively. Entry into Central Hall was however permitted to the Governors, Chief Ministers and Ministers from various State Governments and Ex MPs *w.e.f.*, 21st March, 2022. For details, see Para No. 61838 published in Parliamentary Bulletin Part - II dated the 17th of March, 2022.

Discontinuance of issue of Bar Coded PS/PA Passes during the 25th Session

To avoid overcrowding and to obviate the risk of COVID-19 infection, practice of issuing of Bar-coded PS/PA passes for entry inside Parliament House was done away with during the Session. However, PS/PA of Members were allowed to enter into PHA/PHAE/PLB to carry out the official work of Members. For details, see Para No. 61575 published in Parliamentary Bulletin Part - II dated the 24th of January, 2022.

Attendance of Members in the House

For the convenience of Members, the Attendance Register was split into six parts (State-wise and within State, Names of Members were arranged in alphabetic order) and placed on separate rostrums in the Inner Lobby for signature of Members. For details, see Para Nos. 61600 dated the 25th of January, 2022.

Voting through Division Slip

Members were informed that in view of the special seating arrangements made during the current (25th) Session, with Members seated in the Rajya Sabha Chamber, Rajya Sabha Galleries and Lok Sabha Chamber (which was used only during the first part of the Session) with some distancing, it would not be possible to conduct voting through Automatic Vote Recording System. Therefore, voting would be done through the Division Slips. Since no fixed Seat/Division Number was assigned to Members, **Members were requested to legibly write their names and their Identity Card (I.C.) Number in place of the Division Number in the Division Slips.** For details, see Para Nos. 61601 and 61795 published in Parliamentary Bulletin Part - II dated the 25th of January, 2022 and 11th of March, 2022, respectively.

NOTES

NOTES